



**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE.**

Orig. Application No. 47/2019(WZ)

Sagardeep Sirsaikar

...Applicant

Versus

GCZMA & Ors.

...Respondents

AFFIDAVIT-IN-SUR REJOINER OF RESPONDENT NO. 2

I, Reyaz Ratan Mama, major of age, Indian National, Respondent No. 2 above-named, residing at 2-A, Vulcan Insurance Building, 77, Veer Nariman Road, Churchgate, Mumbai - 400020, do hereby say on oath and solemn affirmation as under:

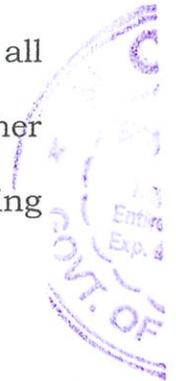
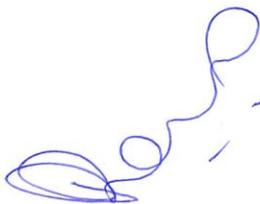
1. I say that I have gone through the Short Affidavit dated 28.06.2023 filed in the matter by the Goa Coastal Zone Management Authority (GCZMA)- the Respondent No. 1 herein and the Rejoinder dated 05.07.2023 filed thereto by the Applicant (hereinafter referred to as the "said

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pleadings”). I am filing the present Sur-Rejoinder for the limited purpose of responding to the said pleadings. In the circumstances aforesaid, I am not dealing-with the contents of the said pleadings in a para-wise manner. Any contention or averment made in the said pleadings, if not specifically dealt with and/or denied by me herein, may not be deemed to have been admitted.

2. I say that I support the contention raised by the Respondent No. 1 in its Affidavit dated 28.06.2023 that all the reliefs sought-for in the present Application have either worked-out or become infructuous and as such nothing survives for consideration in the present Application.

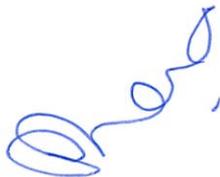
3. I say that the case of the Applicant that the Respondent No.2 has constructed farmhouse in properties bearing Survey Nos. 223/1, 223/2, 223/5 to 223/31 and 224/2 to 224/48, totally admeasuring 34,875 sq. mts. (hereinafter collectively referred to as the “**said property**”), by destroying mangroves or by illegally filling khazan land, is emphatically denied.



4. In the first place, this Respondent states that at the time when construction of the impugned farmhouse in the said property was commenced, undertaken and completed during the years 2006-07, neither were any mangroves existing in the said property nor was the site of the impugned construction ever part of khazan land.

5. From the bare perusal of the Revenue Records (Form I & XIV) pertaining to the individual sub-division plots forming part of the said property, it is apparently clear that all the plots were either cultivable garden plots or rice/paddy fields. Further the area of khazan land was reflected therein as 0000.00.00, meaning thereby that none of the plots were situated in khazan land. Furthermore, the Revenue Records also indicated that the said plots were '*full fallow land*' during the year 2009-10. Hereto annexed and marked as '**ANNEXURE R-1 COLLY**' are copies of the Revenue Records of the said property.

6. Indeed, the fact of cultivation of the said property was even noted in the Judgment & Order dated 05.04.2013 passed by the Deputy Collector & S.D.O., Mapusa, in Case No.



CNV/BAR/ILLE/55/2010. In the circumstances, there was no actual growth of mangroves either in the said property or at the site of the impugned farmhouse. I say that intermittent growth of mangroves in the said property, that too away from the site of the impugned farmhouse, started subsequent to the year 2015 and the same has continued till date due to breach of bunds of the fields (caused due to illegal sand mining, *inter-alia*, carried-out by the Applicant). Hereto annexed and marked as '**ANNEXURE R-2**' is a copy of the Judgement & Order dated 05.04.2013 passed by the Deputy Collector.

7. I say that at the time when construction of the impugned farmhouse was commenced, undertaken and completed, the CRZ Regulations, 1991 were in force and the applicable CZMP was the CZMP-1996, as per which, the said property (then not being affected by mangroves and also being situated in the village of Camurlim) was zoned in CRZ-III Category. It is an admitted position that demarcation of HTL, LTL and NDZ of coastal villages in the State of Goa was not done in terms of the CRZMP-1996.



8. Despite the aforesaid fact, this Respondent undertook construction of the impugned farmhouse in the year 2006 after leaving 100 mts. river setback, which was the extent of the NDZ as per the CRZ Regulations, 1991. The stand of this Respondent came to be accepted by the GCZMA while passing the Order dated 13.10.2022. The findings of the GCZMA in the aforesaid Order have been challenged by the Applicant herein, by filing Appeal No. 6/2023 before this Hon'ble Tribunal.

9. I respectfully submit that prayer clause (A) of the present Application was only seeking a direction to the Respondent No. 1 to conduct site inspection of the said property in order to inquire into the alleged violations of illegal construction by this Respondent. I say that the Respondent No. 1 has not only inspected the said property but even passed a Final Order on the Applicant's complaint of illegal construction, which has been challenged by the Applicant herein, by filing Appeal No. 6/2023 before this Hon'ble Tribunal. This Respondent therefore submits that prayer clause (A) of the present Application has worked-out.



10. Prayer clause (B) of the present Application seeks mapping of the No Development Zones along the banks of the rivers, estuaries, creeks and backwaters, as per the CRZ Notification, 2011, and placing the same in public domain on the website of the GCZMA. Likewise, Prayer clause (C) of the present Application seeks mapping of the mangroves of Chapora River for the purpose of implementation of the CRZ Regulations, 2011.
11. In relation to Prayer clauses (B) and (C) of the present Application, it is an admitted position that the CZMP-2011 as per CRZ Notification, 2011, has been prepared and finalised in the year 2022 and the same has been approved by the MoEF & CC, Government of India. It is an admitted position that the CZMP Maps on the scale of 1:25000 have already been uploaded on the official website of the GCZMA, showing the extent and limits of the No Development Zones along the sea, rivers, estuaries creeks and backwaters in the State of Goa. The CZMP-2011 also demarcates the mangroves and khazan lands in the State of Goa.
12. The Applicant's limited grievance as raised in the Rejoinder dated 05.07.2023, was that the said Maps have not been



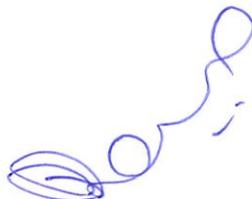
prepared and uploaded on the scale of 1:4000. This Respondent states and submits that vide Judgment dated 26.07.2023 passed by this Hon'ble Tribunal in the matter of **Chandan Suryakant Khorjuvekar v/s GCZMA & Ors.**, (O.A. No. 70/2022), it has been held that there are no clear directions from the MoEF & CC regarding preparation of CZMP maps on the scale of 1:4000 and therefore this Hon'ble Tribunal has left it to the discretion of the GCZMA to decide whether to upload CZMP maps on the scale of 1:4000 on their website or not.

13. This Respondent states that in the absence of clear mandate of law, the Applicant cannot insist on a direction from this Hon'ble Tribunal that the CZMP Maps already uploaded on the website of the GCZMA on the scale of 1:25000 should also be prepared and uploaded on the scale of 1:4000. In any event of the matter, since the limits and extent of the NDZ, mangroves and khazan lands have been already surveyed and demarcated on the CZMP Maps and duly uploaded on the official website of the GCZMA, nothing survives for consideration as regards Prayer clauses (B) and (C) of the present Application. Hereto annexed and marked



as '**ANNEXURE R-3**' is a copy of the Judgment dated 26.07.2023 passed in OA No. 70/2022 (WZ).

14. As far as Prayer Clause (D) of the present Application is concerned, the same seeks a Direction to the GCZMA to inquire into the acquisition of khazan land by this Respondent. By this prayer therefore, the Applicant expects the GCZMA to investigate into issues concerning acquisition/purchase of lands, alleged to be khazan land.
15. This Respondent respectfully submits that such a relief is wholly outside the jurisdiction of the GCZMA. This Respondent submits that there is no provision either in the CRZ Notification, 1991, or under the CRZ Notification, 2011, prohibiting either purchase or sale of CRZ affected properties, including privately owned khazan lands or lands affected by mangroves. The CRZ Regulations only seek to prohibit, regulate or permit certain kinds of developments/constructions upon lands affected by CRZ Regulations.
16. This Respondent further submits that the powers and functions of the GCZMA are circumscribed by Notification No. S.O. 6071(E) dated 27.12.2022 issued by the MoEF &



CC, Government of India. Perusal of the said Notification would make it clear that the jurisdiction of the GCZMA extends substantially to matters of examination of applications for approvals in accordance with CRZ Regulations, preparation of CZMPs and to inquire into cases of alleged CRZ violations.

17. The GCZMA therefore does not have the power or jurisdiction to go into matters concerning acquisition or purchase of open lands, even if the same were to be privately owned khazan or mangrove lands. It is however clarified that this Respondent does not admit that the said property is khazan or mangrove land. Hereto annexed and marked as '**ANNEXURE R-4**' is a copy of the MoEF Notification dated 27.12.2022.

18. Without prejudice and in any event of the matter, this Respondent has explained in the foregoing part of this Sur Rejoinder, as to how the said property is not factually and actually a khazan land. Furthermore, the provision relating to restriction on development activities in khazan lands was incorporated for the first time, by the CRZ Notification, 2011. The work of the impugned farmhouse having been

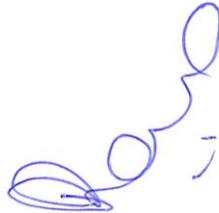


commenced and completed prior to the enactment of the CRZ Notification, 2011; the said provisions relating to khazan lands would not apply to the said property in any case.

19. In the circumstances aforesaid, it is respectfully prayed that the said application be dismissed with exemplary costs.

VERIFICATION

I, Reyaz Ratan Mama, major of age, Indian National, having address at 2-A, Vulcan Insurance Building, 77, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, do hereby solemnly affirm that the contents of paras 1, 3, 4 to 8, 18 (part) of this Sur Rejoinder are true to my own knowledge and the contents of the remaining paras 2, 9 to 17, 18 (part) and 19 thereof, are based on legal submissions, which I believe to be true and correct.

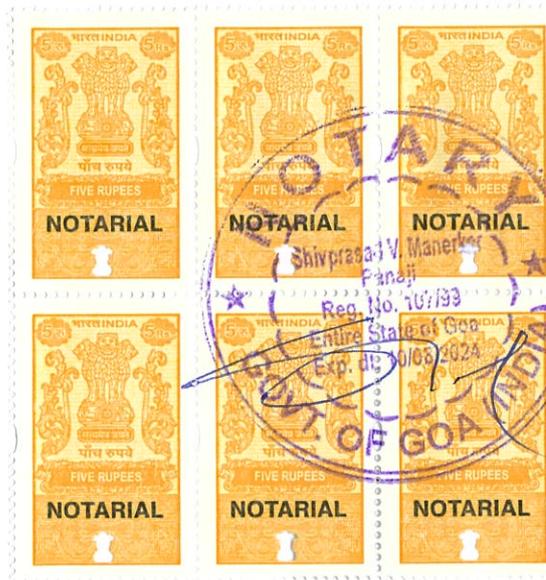
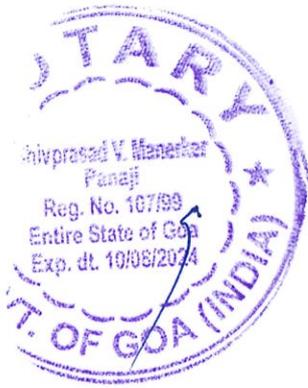


Solemnly affirmed at Panaji, Goa, on this 9th day of
September, 2023.

DEPONENT

Identified by me:

Pankaj P. Vernekar
(Adv. for Respondent No.2)



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE ME BY Shri. Ravez
Ratan Manharlo Kumbhar
REG. No. 469 DATED 9/09/23

SHIVPRASAD V. MANERKER
NOTARY AT PANAJI
ENTIRE STATE OF GOA (INDIA)

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685053



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	1
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.08.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.08.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.08.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16813	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.		
	Nil									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solva/1202
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685056



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	2
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.00	0000.00.00	0000.00.00	0000.00.00	0000.04.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.00

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Reyaz Ratan Mama		16814	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंवर	
Village	Camurlim	Sub Div. No.	5
गांव		हिस्ता नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan.	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.50	0000.00.00	0000.00.00	0000.00.00	0000.06.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.06.50

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16815	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

EthioX Infocom Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685061



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	6
गांव		हिस्सा नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.75	0000.00.00	0000.00.00	0000.00.00	0000.05.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.05.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
भाकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16816	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	कृषिजमीन	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solwalekar
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER
26/1/2001 - RD (73/6)
DATED 22/07/2015
Ethix Infocom Private Limited
Place: Mapusa-Goa





FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	7
गांव		हिस्सा नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.00	0000.00.00	0000.00.00	0000.00.00	0000.05.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.00

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16817	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
	Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Yolwarkoz
OFFICER IN CHARGE
LAND RECORDS
WIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 28/10/2001
Ethix & Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685070



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	8
गांव		हिस्सा नंबर	
Name of the Field	Bandha Pat	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.00	0000.00.00	0000.00.00	0000.00.00	0000.06.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab		पोट खराब		Remarks		शेरा
Class (a)	Class (b)	Total Un-Cultivable Area		Grand Total		
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन		एकूण		
0000.00.00	0000.00.00	0000.00.00		0000.06.00		
Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent
आकार		फोर		प्रेडियाल		रेंट
S.No.	Name of the Occupant			Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव			खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama				16818	
S.No.	Name of the Tenant			Khata No.	Mutation No.	Remarks
	कुळाचे नांव			खाते नंबर	फेरफार नं	शेरा
1	Nil					
Other Rights				Mutation No.	Remarks	
इतर हक्क				फेरफार नं	शेरा	
Name of Person holding rights and nature of rights:						
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार						
Nil						

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area क्षेत्र	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 28/1/2001 - RD (7376)
 DATED 28/10/2001
 EthinX Infosys Private Limited
 Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ
तालुका
Village Camurlim
गांव
Name of the Field Bandha Pat
शेताचें नांव

Survey No. 223
सर्वे नंबर
Sub Div. No. 9
हिस्सा नंबर
Tenure
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16819	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of Irrigation सिंचनाचा प्राति	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikoz
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER
28/11/2001 - RD (7376)
DATED 23/10/2001
Ethnix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685077



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	10
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.75	0000.00.00	0000.00.00	0000.00.00	0000.05.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.75

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16820	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राार	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIBE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATE: 22/10/2001
Ethix Information Private Limited
Place: Mapusa-Goa



FORM 1 & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	11
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.25	0000.00.00	0000.00.00	0000.00.00	0000.04.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16821	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of Irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/10/2001

Ethix Infocom Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685090



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	12
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	वागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.08.50	0000.00.00	0000.00.00	0000.00.00	0000.08.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.08.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
1	Reyaz Ratan Mama		16822	शेरा

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
1	Nil			शेरा

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area क्षेत्र	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Xsol Vailkar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 28/1/2011 - RD (7376)
 DATED 22/10/2011
 Ethix Infocom Private Limited
 Place: Margasa-Goa



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka BARDEZ Survey No. 223
 तालुका BARDEZ सर्वे नंबर
 Village Camurlim Sub Div. No. 13
 गांव Camurlim हिस्सा नंबर
 Name of the Field Khajan Tenure
 शेताचे नांव शेता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.00	0000.00.00	0000.00.00	0000.00.00	0000.11.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.11.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16823	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनांचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
 LAND RECORDS
 WIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthiaX Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685097



Date: 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	14
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.10.00	0000.00.00	0000.00.00	0000.00.00	0000.10.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.10.00

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Reyaz Ratan Mama		16824	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



801Varika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (737.6)
DATED 22/10/2004
Ethix Infocom Private Limited
Place: Mapusa-Goa



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	15
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.08.50	0000.00.00	0000.00.00	0000.00.00	0000.08.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.08.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16825	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Y. S. Verikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - KD (7376)
DATED 22/10/2009
Ethix & Infocore Private Limited
Place: Maharashtra

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685101



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		राये नंबर	
Village	Camurlim	Sub Div. No.	16
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.50	0000.00.00	0000.00.00	0000.00.00	0000.11.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.11.50	
Assessment :	Rs. 0.00	Foro Rs. 0.00	Predial Rs. 0.00	Rent Rs. 0.00
आकार		फोर	प्रेदियाल	रेंट

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
कळनेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Reyaz Ratan Mama		16826	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा	
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Molvaikar
OFFICER IN CHARGE
LAND RECORDS
VIBE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/07/2015
EthinX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page : 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		रावे नंबर	
Village	Camurlim	Sub Div. No.	17
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.10.00	0000.00.00	0000.00.00	0000.00.00	0000.10.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.10.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16827	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	सागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



V. S. Vaidya
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 Ethos Infocom Private Limited
 Pune: Mapusa-Gov

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685104



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	18
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.25	0000.00.00	0000.00.00	0000.00.00	0000.11.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.11.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळेंदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16828	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राति	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.



10/07/2015
OFFICER IN CHARGE
LAND RECORDS
VIA GOVERNMENT ORDER
26/1/2011 - NO (7376)
DATED 22/10/2011
EthosX Infocore Private Limited
Place: Mumbai-Goa



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	19
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.11.00	0000.00.00	0000.00.00	0000.00.00	0000.11.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.11.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16829	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाबांलील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राार	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



V. S. Vaidya
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 27/10/2001
 Ethix Infocoin Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685108



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	20
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.00	0000.00.00	0000.00.00	0000.00.00	0000.05.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळजेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16830	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated वागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Volvaikay
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/9/2001
EthiaX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	21
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16831	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



S. V. V. V.
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EthioX Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685111



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	22
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.50	0000.00.00	0000.00.00	0000.00.00	0000.05.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab		पोट खराब		Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total		
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण		
0000.00.00	0000.00.00	0000.00.00	0000.05.50		
Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00
आकार		फोर		प्रेदियाल	रेंट
					Rs. 0.00

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16832	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	प्रति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solventia
OFFICER IN CHARGE
LAND RECORDS
VICE GOVERNMENT ORDER
28/1/2014 - RD (7376)
DATED 22/10/2015
EarthX Infocore Private Limited
Place: Margao - Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	23
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.75	0000.00.00	0000.00.00	0000.00.00	0000.04.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.04.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16833	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
24/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Marusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV
नमुना नं १ व १४

10000468511

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ
तालुका
Village Camurlim
गांव
Name of the Field Khajan
शेताचें नांव

Survey No. 223
सर्वे नंबर
Sub Div. No. 24
हिस्सा नंबर
Tenure
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.50	0000.00.00	0000.00.00	0000.00.00	0000.03.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.03.50	

Pot-Kharab पोट खराब
Assessment : Rs. 0.00 For Rs. 0.00 Predial Rs. 0.00 Rent Rs. 0.00
आकार फोर फोर प्रेडियाल रेंट

S.No.	Name of the Occupant फळनेदाराने नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16834	

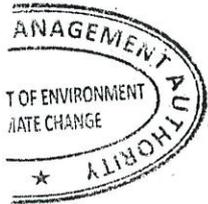
S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकावलील क्षेत्राचा तापशील										
Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन		Source of Irrigation सिंचनाचा प्रावि	Remarks शेरा
							Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

End of Report



Solvaiker
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2004 - RD (7376)
DATED 22/10/2004
Ethix Infocore Private Limited
Place: Mumbai-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	25
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.07.75	0000.00.00	0000.00.00	0000.00.00	0000.07.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.07.75	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16835	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	हे. आर. चौ. मी.	हे. आर. चौ. मी.	सिंचनाचा प्रारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaika
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 25/11/2001 - RD (7376)
 DATE: 22/10/2001
 Ethix Infocom Private Limited
 Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685119



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	26
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.06.50	0000.00.00	0000.00.00	0000.00.00	0000.06.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.06.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेर
1	Reyaz Ratan Mama		16836	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेर
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेर
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राि	शेर
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS
WIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EthiaX Infocem Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	27
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.07.00	0000.00.00	0000.00.00	0000.00.00	0000.07.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.07.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16837	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राार	Remarks शेर
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



S. V. V. V.
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685122



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	28
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.25	0000.00.00	0000.00.00	0000.00.00	0000.05.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.05.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16838	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाबाबतील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - NO (7376)
DATED 22/07/2015
Ethix Infocom Private Limited
Place: Mapusa-Goa

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FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	29
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.13.50	0000.00.00	0000.00.00	0000.00.00	0000.13.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.13.50	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16839	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Volvaikay
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LAND RECORDS
VIDE GOVERNMENT ORDER
22/1/2001 - RD (7376)
DATED 22/1/2001
EthinX Infocon Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685127



FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	30
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.20.25	0000.00.00	0000.00.00	0000.00.00	0000.20.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.20.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16840	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Subwater	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	सिंचनाचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Molvaikar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 28/11/2001 - RD (7376)
 DATED 22/10/2001
 EthioX Infocom Private Limited
 PUNE: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	223
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	31
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.22.00	0000.00.00	0000.00.00	0000.00.00	0000.22.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.22.00	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16841	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
	Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Molvaikar
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthicX Infocom Private Limited
 Place: Maharashtra-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685132



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		रावे नंबर	
Village	Camurlim	Sub Div. No.	2
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.04.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.04.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.04.50	

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16842	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator कृषिधारक करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated वागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राति	Remarks शेरा
	Nil									

End of Report

For any further inquiries please contact the Mamlatdar of the concerned Taluka.

Yolvaiker
OFFICER IN CHARGE
LAND RECORDS
VIRE GOVERNMENT ORDER
26/11/2014 - RD (7376)
DATE: 22/10/2015
Etilix Infocore Private Limited
Plot: Maharashtra-Gos



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	3
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब				Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total		
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण		
0000.00.00	0000.00.00	0000.00.00	0000.02.25		

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16843	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

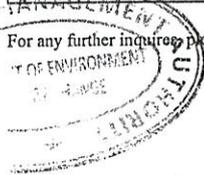
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



sbivalkar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - NO (7376)
DATE: 22/11/2001
Ethix Infocom Private Limited
Pune: Maharashtra

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685145



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	4
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16844	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

10/10/10
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2011
Ethias Landcore Private Limited
Place: Mapusa-Goa



FORM I & XIV

Date: 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka BARDEZ Survey No. 224
 तालुका सयें नंबर
 Village Camurlim Sub Div. No. 5
 गांव हिस्सा नंबर
 Name of the Field Khajan Tenure
 शेताचे नांव सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.50	Pot-Kharab पोट खराब

Assessment: आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16845	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Solvaikes
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 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2011 - RD (7376)
 DATED 22/10/2011
 Ethias Infocom Private Limited
 Panaji, Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685150



Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	6
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pof-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळजेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16846	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Volvaika
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LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	7
गांव		हिल्ला नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16847	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
	Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनांचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A		-	Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Ublvaika
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 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 Ethix & Infocom Private Limited
 Model Mapusa-Cou

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685154



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	8
गांव		हस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	सरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियास		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16848	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Solvaika
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Plot Mahusa-Goa



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	9
गांव		हिल्ला नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.20.00	0000.00.00	0000.00.00	0000.00.00	0000.20.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.20.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16849	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनांचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Piso: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685182



Date: 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	10
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा			
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण				
0000.00.00	0000.00.00	0000.00.00	0000.02.00				
Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16850	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

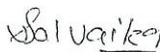
Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further enquiries, please contact the Mamlatdar of the concerned Taluka.




OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	11
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16851	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation उपलब्ध जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
EthiaX Infosys Private Limited
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FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		राखे नंबर	
Village	Camurlim	Sub Div. No.	12
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळ्येदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16852	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
	सामंजस करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Sol Varkas
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 VIDE GOVERNMENT ORDER
 26/11/2001 - RD (7376)
 DATED 22/10/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	13
गांव		हिसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		रात्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16853	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबाबील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	साधक/संयोजक/अन्य	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvaikas
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LAND RECORDS

VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001

EthiaX Infocom Private Limited
Place: Mapusa-Goa

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FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	14
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant फळदेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16854	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेर
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Blv aikay
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LAND RECORDS
VIDE GOVERNMENT ORDER
25/11/2001 - RD (7376)
DATED 22/10/2001
Etbn Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka BARDEZ

Survey No. 224

तालुका

सर्वे नंबर

Village Camurlim

Sub Div. No. 15

गांव

हिस्सा नंबर

Name of the Field Khajan

Tenure

शेताचें नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.50	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16855	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2003-04		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvent
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VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATE 27/10/2001

Ethix Infocom Private Limited

Place: Mapusa-Goa

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FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	16
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16856	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	क्षेत्र	सिंचनाचा प्राारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Vol Vaikas
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - R.D (7376)
DATED 22/01/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ

Survey No. 224

तालुका

रावे नंबर

Village Camurlim

Sub Div. No. 17

गांव

हिस्ता नंबर

Name of the Field Khajan

Tenure

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16857	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारक व्यक्तीचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील										
Year	Name of Cultivation	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्राारि	Remarks शेरा
							Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010	लागण करणा-याचे नांव	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

18/10/2015
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/1/2001 - RD (7376)

DATED 22/07/2001

EthixX Infocom Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685201



Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	18
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Non-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16858	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	सागणकर्त्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature Area क्षेत्र प्रकार हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Kolvaike
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/11/2001 - RD (7376)
DATED 22/10/2001
EthinX Inform Private Limited
Place: Mapusa-Goa



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	19
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.75	0000.00.00	0000.00.00	0000.00.00	0000.02.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.02.75	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळजेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16859	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

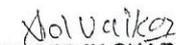
Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	संस्थापक/संस्थापकाचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature Area क्षेत्र प्रकार हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.


OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 27/10/2001
EthinX Infocom Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685205



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	20
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16860	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the लागण करणाराचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010	-----Nil-----	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

Holwalkar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RB (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Marusa-Goa



Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ
 तासुका
 Village Camurlim
 गांव
 Name of the Field Khajan
 शेताचे नांव

Survey No. 224
 सर्वे नंबर
 Sub Div. No. 21
 हिस्सा नंबर
 Tenure
 सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No. क्र.सं.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Reyaz Ratan Mama		16861	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं.	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the पिकाचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation अधिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Wolucika
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthinX Infocom Private Limited
 Place: Mapusa-Goa

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Date: 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	22
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.75	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16862	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशीत

Year वर्ष	Name of the Cultivator पिकाची लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Molvaikoz
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
29/1/2011 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	23
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16863	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year	Name of Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
	सांगितलेल्या नावाचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राप्ति	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A		Full Fallow Land
2009-2 010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvaiker
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EthiaX Infocom Private Limited
Place: Mapusa-Goa


 INFORMATION ISSUED UNDER RTI ACT, 2005 100001685214

FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ
तालुका
Village Camurlim
गांव
Name of the Field Khajan
शेताचे नांव

Survey No. 224
सर्वे नंबर
Sub Div. No. 24
हिस्सा नंबर
Tenure
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.25	0000.00.00	0000.00.00	0000.00.00	0000.03.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.03.25

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16864	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation जापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Volvaikes
OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATE 22/10/2001

EthinX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

Date: 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	25
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	वागायत	हरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोटा खराब			Remarks शेर
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16865	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	नाम	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Wolvaikot
 OFFICER IN CHARGE
 LAND RECORDS
 VIDE GOVERNMENT ORDER
 29/11/2001 - RD (7376)
 DATED 22/10/2004
 EthiaX Infocom Private Limited
 Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	26
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजत	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.75	0000.00.00	0000.00.00	0000.00.00	0000.01.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.75

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16866	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
इ.स.	कृषिदाराचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राार	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature Area क्षेत्र		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार हे. आर. चौ. मी.		
	Nil								

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Solvaitch

OFFICER IN CHARGE
LAND RECORDSVIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)

DATED 27/07/2015

Ethix Infocom Private Limited
Pncu: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	27
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.00

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16867	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

S.No.	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
					हे. आर. चौ. मी.	हे. आर. चौ. मी.				
2009-2		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Molvaika
OFFICER IN CHARGE
LAND RECORDS
VINE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
EthinX Infocom Private Limited
Place: N.pusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	28
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		रक्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

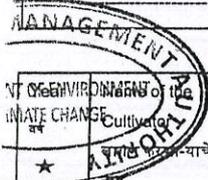
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16868	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		



Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राि	Remarks शेरा
				बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

W. Vaikar
OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/11/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka BARDEZ
 तासुका
 Village Camurlim
 गांव
 Name of the Field Khajan
 शेताचें नांव

Survey No. 224
 सर्वे नंबर
 Sub Div. No. 29
 हिस्सा नंबर
 Tenure
 सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरद	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16869	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Soltacikes
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 26/1/2001 - RD (7376)
 DATED 22/10/2001
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INFORMATION ISSUED UNDER RTI ACT, 2005

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	30
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.25	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळेंदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16870	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	सिंचनाकर्ता	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	हे. आर. चौ. मी.	प्रकार	क्षेत्र	सिंचनाचा प्राि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/10/2001
EtiaX Infocon Private Limited
Place: Mapusa-Goa



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FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	31
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16871	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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20/1/2001 - RD (7376)
DATED 22/10/2001
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FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंवर	
Village	Camurlim	Sub Div. No.	32
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.01.25	

Pot-Kharab पोट खराब

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16872	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मोसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS

VIDE GOVERNMENT ORDER

28/11/2001 - RD (7376)

DATED 22/10/2001

EthiaX Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचें नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 33

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)-

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16873	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा पारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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26/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocon Private Limited
Place: Mapusa-Goa



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FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	34
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळेंदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16874	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Nil			

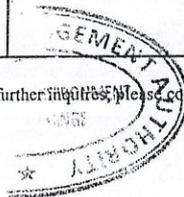
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation - नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेर
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



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LAND RECORDS
WIDE GOVERNMENT ORDER
28/1/2009 - PD 173761
DATE: 22/10/2015
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MUMBAI 400054-1, INDIA



FORM I & XIV

नमुना नं १ ब १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	35
गांव		हिस्या नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	Remarks
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan.Mama		16875	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

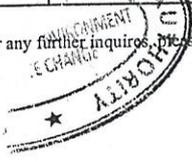
Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	जापिक जमीन	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamltdar of the concerned Taluka.



Solvaker
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LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocom Private Limited
Place: Mapusa-Goa


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FORM I & XIV

Date : 27/07/2015

नमुना नं १ व १४

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	36
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नांपिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नांपिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.25	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कळजेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16876	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

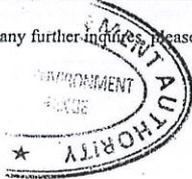
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation जमिक जमीन		Source of Irrigation सिंचनाचा प्राि	Remarks शेरा
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



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26/1/2014 - RD (7376)
DATED 22/10/2001
Ethix X Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	37
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16877	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

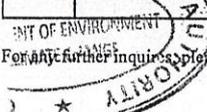
Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator सागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राप्ति	Remarks शेरा
2009-10	ANAGEMENTAL	N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries please contact the Mamltdar of the concerned Taluka.



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LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethix Infocom Private Limited
Place: Mangalore



Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	38
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		रास्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	सरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.02.50	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16878	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

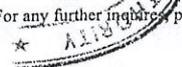
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	सिंचनाचा प्राप्ति	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries please contact the Mamltdar of the concerned Taluka.



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LAND RECORDS

VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)

DATED 22/10/2001

EthioX Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	39
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.25	0000.00.00	0000.00.00	0000.00.00	0000.02.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16879	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation जापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



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VIDE GOVERNMENT ORDER

26/11/2001 - RD (7376)

DATE: 22/10/2001

Ethix Infocom Private Limited

Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685261



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	40
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice हरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.00	0000.00.00	0000.00.00	0000.00.00	0000.03.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.03.00	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16880	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत	जिरायत	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-2 010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

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LAND RECORDS
VIDE GOVERNMENT ORDER
DATED 22/08/2001
EthiaX Infocem Private Limited
Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	41
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरद	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16881	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

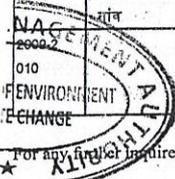
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	क्षेत्र हे. आर. चौ. मी.	सिंचनाचा प्रारि	शेरा
2009-10		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

* For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



Solvaika
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 VIDE GOVERNMENT ORDER
 26/1/2001 - RD (7376)
 DATED 22/10/2001
 EthiaX Infocom Private Limited
 Place: Mapusa-Goa



INFORMATION ISSUED UNDER RTI ACT, 2005

100004685267

FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	42
गांव		हिल्ला नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.50	0000.00.00	0000.00.00	0000.00.00	0000.01.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.00.00	0000.00.00	0000.00.00	0000.01.50	
Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल
				Rs. 0.00
				Rent रेंट
				Rs. 0.00

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Réyaz Ratan Mama		16882	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

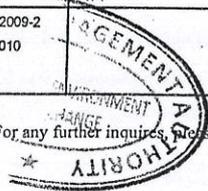
Other Rights	Mutation No.	Remarks
इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार	फेरफार नं	शेरा
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	वागायत	जिरायत	Nature	Area	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS

VIDE GOVERNMENT ORDER

26/11/2001 - RD (7376)

DATED 22/10/2001

EthiaX Infocom Private Limited

Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	43
गांव		हिरसा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16883	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	Nature	Area क्षेत्र	सिंचनाचा प्रारि	शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.		
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - RD (7376)
DATED 22/09/2001
EthiaX Infocoin Private Limited
Place: Mapusa-Goa

INFORMATION ISSUED UNDER RTI ACT, 2005

100004685274



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	44
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.01.25	0000.00.00	0000.00.00	0000.00.00	0000.01.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab	पोट खराब	Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.01.25

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळजेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16884	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

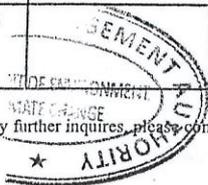
Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area क्षेत्र		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	प्रकार	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	सिंचनांचा प्रारि	शेरा
2009-2010		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2001 - RD (7376)
DATED 22/10/2001
EminX Infosys Private Limited
Place: Mumbai-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	45
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.00	0000.00.00	0000.00.00	0000.00.00	0000.02.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	Remarks
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	शेरा
0000.00.00	0000.00.00	0000.00.00	0000.02.00	

Assessment:	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16885	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणाऱ्याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राति	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
EthiX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Date : 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	46
गांव		हिस्सा नंबर	
Name of the Field	Khajan	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.50	0000.00.00	0000.00.00	0000.00.00	0000.04.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेर				
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण				
0000.00.00	0000.00.00	0000.00.00	0000.04.50				
Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Reyaz Ratan Mama		16886	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेर
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेर
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Nil		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेर
	Nil									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED 22/10/2001
Ethinx Infocom Private Limited
Place: Mangus-Goa



FORM I & XIV

नमुना नं १ व १४

Date: 27/07/2015

Page 1 of 1

Taluka	BARDEZ	Survey No.	224
तालुका		सर्वे नंबर	
Village	Camurlim	Sub Div. No.	47
गांव		हिस्ता नंबर	
Name of the Field	Khajan	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.05.50	0000.00.00	0000.00.00	0000.00.00	0000.05.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab			पोट खराब		Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total			
वर्ग (अ)	वर्ग (ब)	एकूण नापिक आमीन	एकूण			
0000.00.00	0000.00.00	0000.00.00	0000.05.50			

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेदियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Reyaz Ratan Mama		16887	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Nil			

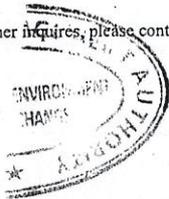
Other Rights	इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:		फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार			
Nil			

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of Irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	अपिक जमीन	सिंचनाचा प्रावि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	Area क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
2009-2010		N/A	KHARIF	N/A			N/A		Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.



OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/11/2004 - RD (7376)
DATED 22/10/2004
I. inX Infocom Private Limited
Place: Mapusa-Goa



FORM I & XIV

नमुना नं १ व १४

Page 1 of 1

Date: 27/07/2015

Taluka BARDEZ

तालुका

Village Camurlim

गांव

Name of the Field Khajan

शेताचे नांव

Survey No. 224

सर्वे नंबर

Sub Div. No. 48

हिस्ता नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.09.50	0000.00.00	0000.00.00	0000.00.00	0000.09.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.09.50	

Assessment : भाकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Reyaz Ratan Mama		16888	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार Nil		

Details of Cropped Area पिकाबालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
2009-10		N/A	KHARIF	N/A			N/A			Full Fallow Land

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS

VINE GOVERNMENT ORDER

26/11/2001 - RD (7376)

DATED 22/10/2001

Etilix Infocom Private Limited

Place: Mapusa-Goa

IN THE COURT OF THE DEPUTY COLLECTOR & S.D.O. SUB-DIVISION
MAPUSA GOA

Case No. CNV/BAR/ILLE/55/2010

STATE

Represented by the Mamlatdar of Bardez Taluka

....Complainant

V/s.

Reyaz Ratan Mama
R/o. Camurlim,
Bardez Goa.

.....Respondent

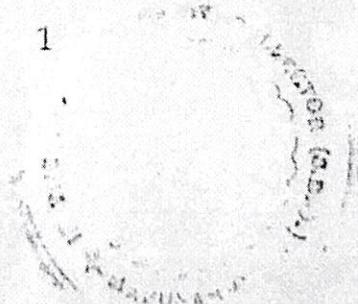
JUDGMENT

This order disposes off the checklist filed by the Complainant.

The case of the complainant is that the respondent has constructed illegal farm house and stone concrete fencing for an area of 250 sq mts. approximately in the property bearing survey No. 6/6 of village Camurlim of Bardez Goa.

The show cause notice was issued to the respondent. The same was duly served. The respondent filed the reply stating that permission has been obtained from the village Panchayat of Camurlim for construction of farm house, well and pump house in survey no. 223/1, 2, 5 and 224/2-48 under construction license No. VPC/Const.File/199/2006-07 dated 26/2/2007.

It is also submitted that technical clearance was obtained from Town and Country Planning Department under No. DB/20528/MAP/06/1679 dated 13/7/2006. The river set-back line has been marked on the approved plan, and the



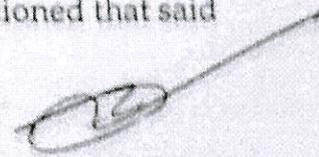
construction is approved beyond this line. If the site of construction was within CRZ limits, the Town and Country Planning Department would not have issued the same and would have referred the matter to the CRZ authorities. The respondent relied upon approval from the Town and Country Planning Department vide reference No. DB/20528/MAP/06/1679 dated 13/7/2006. The respondent also relied upon construction license issued by the Village Panchayat of Camurlim vide No. VPC/Const.File/199/2006-07.

I have heard Ld. Advocate Morajkar who drew my attention to the license issued by the Panchayat, technical clearance given by the T.C.P. and approval of the revised plan. He submitted that the structure is according to the revised plan and there is no deviation.

According to the construction license, the farm house, well and the pump house was permitted in survey No. 223/1, 2, 5 and 224/2-48 of village Camurlim. The matter was referred to the Town and Country Planning Department with a direction to verify whether said structure is carried out according to the plan. The respondent has moved application submitting that they have submitted a revised plan and approval is awaited. The revised plan is within permissible parameters for a farm house and the said plan is pending formal approval from the T.C.P.

The respondent has produced the Technical Clearance order dated 19/2/2013 under No. DB/20528 (Dup) TCP/13/692 issued by the Senior Town Planner, Mapusa Goa bearing reference inward No. 1024.

According to the said respondent, area of the plot is 36675 sq mts and the built up area of the ground floor is 300.55 sq mts. It is also mentioned that said



technical clearance order is issued based on order of the Town and Country Planning Department vide No. 29/8/TCP/2012-13/RPG-21/Status/1803 dated 4/6/2012. The order was issued with reference to the letter No. VP/T/F-C/95/2011-12 dated 8/5/2011 from the Sarpanch, V.P. Camurlim, Bardez Goa.

Section 29 of the Land Revenue Code exempts area of the farm house from the purview of the section 32 of the Land Revenue Code. For better appreciation, section 29 of the Land Revenue Code is reproduced as below.

"Section 29 Uses to which holder of land for purposes of agriculture may put his land.-

A holder of any land assessed or held for the purpose of agriculture is entitled by himself, his servants, tenants, agents or other legal representatives to erect farm buildings, construct wells or tanks or make any other improvements thereon for the better cultivation of the land, or its more convenient use for the purpose aforesaid".

On perusal of the above proceeding it is crystal clear that section 32 of the Land Revenue Code is not applicable to the farm house. It is the case of the complainant that the respondent has constructed illegal farm house admeasuring 250 sq mts (approximately.) The T.C.P. has approved the construction of the farm house, apart from that Village Panchayat has also given permission for the construction of the said farm house and as such the allegation that it is a illegal farm house is not correct.

The Collector of Goa vide circular No. RB/CNV/176/407 Dated 15/4/1977 has informed that construction of farm building can be carried out without the permission under section 32 of the Code.



Ld. Advocate Morajkar also submitted that the compound wall is for better cultivation and the same has been exempted from the scope of section 29 of the Code.

As far as construction of the compound wall is concerned, the compound wall is for the better cultivation of the land. Section 29 also exempted the activities which are carried out for better cultivation.

In view of the above discussion, it is crystal clear that the permission u/s 32 of the Land Revenue Code is not applicable for the farm house and hence I pass the following order.

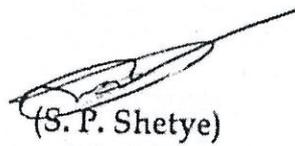
ORDER

The checklist filed by the complainant is rejected.

The proceeding is dropped.

Pronounced in the open Court.

Given under my hand and the seal of this Court on this 5th day of April, 2013.



(S. P. Shetye)
Dy. Collector & Sub Divisional Officer
Mapusa-Sub-Division
Mapusa-Goa.

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

**Original Application No. 70/2022 (WZ)
I.A. No. 104/2023(WZ) & I.A. No. 115/2023(WZ)**

IN THE MATTER OF :

Chandan Suryakant Khorjuvekar

R/o H. No. 98/9, Bandirwaddo,
Anjuna, Bardez, Goa – 403517
Phone : 07038781742

.....Applicant

Versus

- 1. Goa Coastal Zone Management Authority**
Through its Member Secretary,
1st Floor, Pandit Deendayal Upadhyay Bhavan,
Near Pundalik Devasthan,
Punalik Nagar, Porvorim,
Goa- 403521
- 2. Goa Forest Department,**
Office of the Deputy Conservator of Forests,
Wildlife & Ecotourism (North) Division,
IV Floor, I lift, Junta House
Panaji- 403001 (GOA)
- 3. Department of Environment & Climate Change,**
Through its Director,
Government of Goa,
IVth Floor, DEMPO Towers,
Patto- Panaji, Goa- 403001.
- 4. M/s Lucky Realtech Pvt. Ltd.,**
Through its Managing Director,
Reg. Office : H. No. 145, Ground Floor,
Pocket-22, Sector-24, Rohini,
New Delhi - 110085
- 5. Pankaj Chopra,**
SY. No. 211/2-A, Village Mandrem,
Pernem Taluka, North Goa District,
Goa- 403718
- 6. MRS. Goldy Chopra,**
SY. No. 211/2-A, Village Mandrem,
Pernem Taluka, North Goa District,
Goa- 403718
- 7. Mr. Satyam Thakral,**
Survey No. 211/2-A, Village Mandrem,

Pernem Taluka, North Goa District,
Goa- 403718

- 8. Mr. Rajendra Kumar Kamra,
S/O Mr. Leela Krishna Kamra**
Survey No. 211/2-A, Village Mandrem,
North Goa District, Goa- 403718.
Also at : H. No. 76, III Floor,
Pocket 27, Sector 24, Rohini,
Delhi- 110085.

....Respondents

Counsel for Applicants :

Mr. Aagney Sail, Advocate

Counsel for Respondent(s):

Mr. Abhay Anturkar, Advocate for R-1/GCZMA & R-2/ Goa Forest Department
Mr. G.A. S. Nadkarni, Advocate for R-4/PP
Mr. Aprameya Shivade, Advocate along with Mr. Nalin Mulegaokar,
Advocate for R-5 & 6
Mr. Pankaj Pai Vernekar, Advocate for R- 8

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Reserved on : 13.07.2023
Pronounced on : 26.07.2023

JUDGMENT

1. This Original Application has been filed with the following prayers:

The Respondent No.1/GCZMA be directed to conduct site inspection into the illegal ongoing construction in Survey No. 211/2-A of Village Mandrem on Mandrem Beach, Pernem Taluk, North Goa District, Goa and issue stop-work order, if found to have been done in violation; Respondent No.2/Goa Forest Department be directed to submit a report demarcating the 'No-Take Zone' of Mandrem Beach and show location of all the Survey Nos.(in particular Survey No.211/2-A) of Village Mandrem, Pernem Taluk, North Goa District, Goa in 'No Take Zone' as recommended by the draft "Sea Turtle Nesting and Habitat Management Plan"(2020); the Respondent No.1/GCZMA be directed to submit a report on the availability of the text of the consents/ approvals granted by it for shacks/Huts/Tents/ Cottages and events in Private Lands in the entire State of Goa, on their official

website; an order be passed regarding illegality of the construction being made/already made on Survey No. 211/2-A of Village Mandrem; a direction be issued that no developmental activity be carried out in 'No Take Zone', till the time the Coastal Zone Management Plan as per CRZ Notification, 2011, is finalized and approved.

2. The brief facts of this case as submitted by the Applicant are that a construction activity is ongoing of about 74 cottages using heavy steel materials and concrete cement plinth on Mandrem Beach in Survey No. 211/2-A of Village Ashwem, Mandrem, Pernem Taluka, North Goa District, Goa, which is illegal and in violation of the Coastal Regulation Zone Notification, 2011 (CRZ, 2011). The said beach is a turtle nesting site which is classified as CRZ-I category area, wherein no developmental activity is permissible. The said ongoing construction activity is in violation of the guidelines issued with respect to construction of Shacks/Huts/Tents/Cottages of temporary nature, in the report titled "Carrying Capacity of Beaches of Goa for providing Shacks & other Temporary Seasonal Structures in Private Areas"(Beach Carrying Capacity Report for Short), prepared by NCSCM and accepted by the Government of Goa. Copies of the pictures taken in July, 2022 relating to ongoing construction have been annexed to the application, as Annexure- A1 (colly)

3. The Respondent No.1/GCZMA in its meeting held on 22.12.2020 noted that earlier permission was granted to Respondent No.7/Satyam Thukral on 03.11.2020, hence it issued revised approval in the name of Respondent No.4/M/s Lucky Realtech Pvt. Ltd. for construction of 50 Cottages, 1 Wellness Centre and 1 Reception in an area of 1,944 sq. m.in the survey number in question. On similar considerations, GCZMA noted the earlier permission of Respondent No.7/Satyam Thukral and issued revised approval in the names of Respondent No.5/Mr. Pankaj Chopra and Respondent No.6/ Mrs. Goldy Chopra for construction of 24 Cottages, 1 Reception and 1 Spa in an area of 1,000 Sq. M.in the survey number in question. A copy of the minutes of the meeting of GCZMA dated

22.12.2020 is annexed as Annexure – A2, but one page of it is there, not full resolution.

4. The Applicant came to know of this construction activity in the beginning of July, 2022 and after obtaining information, made a complaint to the Respondent No.1/GCZMA on 14.07.2022 requesting to stop the said activity. The Applicant also sent through email dated 15.07.2022, the pictures of the ongoing construction activity and also requested the Respondent No.1/GCZMA to supply a copy of the permission / approval granted for said activity, as the same was not available on the website of Respondent No.1/GCZMA. To the best of knowledge of the Applicant, Respondent No.1/GCZMA has not displayed the permission/approvals in public domain on its website. The copy of the complaint dated 14.07.2022 and copy of email dated 15.07.2022 both submitted to the Respondent No.1/GCZMA are annexed as Annexure A3(colly).

5. It is further alleged that till date, no action has been taken by the Respondent No.1/GCZMA against the respondents for carrying out illegal construction activity on the said survey number.

6. The present Application is moved on the basis of provisions under Regulation 8 (V)(3)(vii) & 8(V)(3)(vii) of the CRZ Notification, 2011 which provides as under:

*“8. Norms for regulation of activities permissible under this Notification, -
....(V) Areas requiring special consideration, -
...2. CRZ of Goa*

In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:

*(vii) the beaches such as Mandrem, Morjirn, Galgiba and Agonda have been designated as turtle nesting sites and protected under the Wildlife Protection Act, 1972 and these areas shall be surveyed and management plan prepared for protection of these turtle nesting sites;
(viii) no developmental activities shall be permitted in the turtle breeding areas referred to in sub- paragraph(vii)”*

7. In view of the above, approximately 2.6 Kms stretch on Mandrem Beach is a designated turtle nesting site as per above cited provision, where no developmental activity is permitted in the turtle breeding areas. In addition

to that, as per the Regulation 8 (i)(I)(i) of the CRZ Notification, 2011, no new construction is permitted in CRZ- I area and as per Regulation 7 (i)(A)(g), turtle nesting grounds are classified as a CRZ-I area.

8. Since no permanent structure is permitted within 200m of CRZ area in private plots as per the report titled '*Carrying Capacity of Beaches of Goa for Providing Shacks & other Temporary Seasonal Structures in Private Areas*' ('Beach Carrying Capacity Report' for short), prepared by NCSCM and accepted by the Government of Goa, this report recommends for Mandrem Beach that,

"No additional shacks, huts/ Tents/ Cottages should be considered as this is a designated turtle nesting site"

9. As per the Beach Carrying Capacity Report the following important factors about Mandrem Beach are to be noted:

Name of Beach (South to North)	Total Beach Area (Sq.M.)	Turtle Nesting Area (sq.m.)	Net ESA Area (sq.m.)	No Go Length (m)	Beach Area Available for tourism (sq.m.)
Mandrem HL to Arambol HL	2,47,751.2	1,33,169.7	1,74,308.3	1,99,237.56	3801

The copy of the said Beach Carrying Capacity Report is annexed as Annexure – A4.

10. The Survey Number in question is located in the 'No Take Zone' of the Mandrem Beach as recommended by the draft "Sea Turtle Nesting and Habitat Management Plan" (2020) prepared in compliance of CRZ Notification, 2011 as follows:

"No Take Zone:

2. This zone must be maintained as sacrosanct space. While tourist will be permitted to enter this space, no extractive activities will be permitted space, no extractive activities will be permitted over-here. No shacks will be permitted, riding of bikes, parties, bright lighting etc will be prohibited. The beach ecology including sand dunes will be

maintained and enriched by the plantations of native beach vegetation species.”

Copies of the relevant extracts of the draft “Sea Turtle Nesting and Habitat management Plan” (2020) are annexed as Annexure- A5 (colly).

11. The above ongoing construction activity is in violation of the guiding principles, in the light of the guidelines provided in Chapter 5 which is as follows:

“5. Guiding Principles for Shacks/ Huts/ Tents/Cottages and events in the private Lands.

5.1 Guidelines for Shacks/Huts/Tents/ Cottage:

.....

Type of material to be used

Shacks,huts, tents, cottages and huts/ tents/ cottages in private areas shall be erected using eco-friendly materials such as bamboos/ wooden poles with thatched palm leaves/ thatched bamboo mat roofing as far as possible and for structural support wherever required GI- pipes/ Mild steel framed structures could be permitted. However, in case of paucity of wood the same may be erected out of the other modern materials such as synthetic, steel, nylon fabric etc. for the purpose of frame work due to unpredictable weather conditions. However the same shall not exceed 30% of the total material required. Use of concrete is banned. Grouting, plastering, laying of PCC/ RCC on the floor/ structure/ digging of soak pits/ digging and laying of pipes/ metal staircases grouted in cement etc. shall not be permitted as per the guidelines issued by the GCZMA”

12. The reliance is also placed on the order dated 19.10.2020 passed by this Tribunal in Appeal No. 25/2020 (WZ) in **Victor Fernandes Vs. GCZMA & Ors.** the relevant paragraph which is quoted hereinbelow:

“...8. Goa is fortunate to have some of the beaches which are preferred by the sea turtles particularly olive Ridley turtles for laying their eggs, therefore, every effort is required to be made by the concerned authorities to keep such beaches undisturbed and in pristine condition. There should not be any structures, whether temporary or permanent, to be erected in such beaches and no artificial lighting or the food articles or litters to be allowed to be thrown in these beaches. Artificial lights disturb turtles since they are extremely sensitive as they are guided by natural light and moon lights. And there should not be any litter on the beaches which would attract unwanted predators.

There should not be any interference during hatching process and a distance should be maintained, and if disturbed the turtles withdraw from nesting. We, therefore, direct that the sheds, sunbeds etc., which are there in these beaches are removed before the turtle nesting season begins. The authorities may also keep these areas fenced to keep the beaches pristine and undisturbed during turtle nesting season which starts in November- December and continuous upto March-April.”

13. The matter was first heard by us on 04.08.2022 and this application was admitted and notice was directed to be issued to Respondent No.1/GCZMA. In pursuance of said order, Respondent No.1/GCZMA was issued notice with direction to bring before us, the position of the spot and vide order dated 28.09.2022, we directed the Registry to issue notices to the remaining Respondents.

14. The Respondent No.1/GCZMA submitted site inspection Report dated 30.08.2022, where-in it is recorded that the Respondent No.1/GCZMA is in receipt of complaint dated 14.07.2022 of the Applicant and that in view of the present Original Application having been filed by the complainant/Applicant, site inspection of the property under Survey No. 211/2A (Part) of Village Calangute Taluka Bardez was carried out on 27.08.2022 by the Expert Member of the GCZMA assisted by Engineer of GCZMA and Field Surveyor of GCZMA. The relevant portion of the said Site Inspection Report is quoted in hereinbelow:

“5. The site is near Ajoba Temple in Ashwem locality in Mandrem Village. The original property under Survey No. 211/2-A is known as “Sakhn Bharde” and admeasures about 27600 m² . Overall, the property has a sloppy profile, its western edge being about 4 meteres higher than the adjoining ashwem beach and about 11 metres higher on the eastern side along the public road. The attached Goole Earth elevation profile will enable to visualized the site position.

6. The complaint letter dated 14.07.2022, the complaint about “gross violation” of CRZ area in Survey No. 211/2A of Ahwem Mandrem Village by Pankaj Chopra, Lucky Realtech Pvt. Ltd. and Satyam Thakral C/o Maargit Beach Resort inter alia, he alleges that about 60 permanent structures are under construction with heavy steel materials, cement concrete plinth and

swimming pools that is in violation of Beach Carrying Capacity Report. He is aware that the development has been granted approval by the Authority in its 241st and 250th meetings.

7. The complaint is primarily against three projects within the original property under Survey No. 211/2-A namely, Lucky Realtech Pvt. Ltd, Mmaargit Beach Resort and Satyam Thakral. They cover an aggregate area of about 16000m². All three projects were identified by the complainant and are located on the western side of the Ashwem- Mandrem road. All are within the NDZ i.e. within 0-200 metres of HTL. One project "Maargit Beach Resort" is completed and operational, while other two i.e. Lukcy Realtech Pvt. Ltd and Satyam Thakral are under construction. The attached Google Earth picture with my annotations will enable to visualise the site position.

III. OBSERVATION

8. We commenced inspection with the project of "Lucky Reatech Pvt. Lt." Represented by Mr. Lalit Arora. The site is located on the southern side and admeasures about 6574 m² as per approved plan. Construction of the project is in progress. The respondent stated that he was granted permission by the Authority and produced approved plan under no. GCZMA/Shack-Hut-Cott-Tent/20-21/13/311 dated 09.06.2021, the same taken on record.
9. The site position was compared with the approved plan. My findings are tabulated belpw:

Serial No.	Structures under Construction at time of inspection.	Structures approved by Authority
01	Cottage blocks:18	Cottage blocks:20
02	Restaurant: 01	Restaurant: 01
03	Reception block :01	Reception block: 01

10. The maximum height of the cottage blocks is 6 metres, which is within permissible limits. The structures consist of light steel tube frames with cement particle board partitions. The plinths are of laterite masonry with thin layer (about 7 cm) PCC (at plinth level). It may be noted that Authority had decided to permit use of steel etc. up to 30% of total material required in lieu of wood; in my assessment the use of such material is within permissible limit.
11. **Findings:** The project has approval of the Authority. It appears that the respondent has not exceeded the approvals granted to him. No deviations from

approved plan and permissible specifications were noted.

12. Next, we inspected the site "Maargit Beach Resort" represented by Mr. Pankaj Chopra. It is on the north of M/s Lucky Realtech Pvt. Ltd. and admeasures about 3592 m². The project is completed and is operating under the name of 'Maargit Beach Resort'. The respondent stated that he was granted permission by the Authority and produced approved plan under No. GCZMA/N/Shack-Hut-Cottage-Tent/20-21/14/313 dated 09.06.2021 for our perusal. However, he declined to submit a copy thereof.
13. The site position was compared with the approved plan shown by the respondent. My findings are tabulated below:

Serial No.	Structures existing on site at time of inspection	Structures approved by the Authority
1.	Cottage blocks 24	Cottage blocks: 24
2.	Restaurant: 01	Restaurant: 01
3.	Reception block : 02	Reception block 02
4	Wooden platform on western side of the property over the rocky edge (Dimensions : 29 m x 4m)	No approval.
5	Concrete stormwater drain in north-south direction. Length 24.50 m, width 80 cm depth 70 cm.	No approval
6	Swimming Pool on western side. 12.80 m x 5.60 m. Depth could not be ascertained as pool was covered with tarpaulin sheel.	No approval.
07	Laterite masonry compound wall constructed on concrete base along the eastern boundary (alongside the public road). Height 1.40 m. No setback maintained from the public road.	No approval
08	Structure on north-eastern side(next to reception) having two molded polyethylene water tanks on upper part. Covered with cement particle board on lower part. Dimensions 5 m x 2.50 m.	No approval.

14. Each cottage block is supported on 20 nos. RCC columns 40 x 40 cm size. The foundation details could not be ascertained as it involved excavation. Likewise, the material used in superstructure could not be ascertained as the structures are completed and in occupation.
15. The project has approval of the Authority. However, several unauthorized developments are noted, the same are listed at serial Nos. 4 to 8 in the table

above. With respect to the wooden platform at serial Nors, the same has been erected over the rocky edge of the beach which is eco-sensitive and habitat for various marine ecosystems. The extent of damage caused to the rocks below could not be ascertained as the area is totally covered by the platform. Further, it appears that part of the platform may also be projecting beyond the western boundary of the property, over the rocky edge and onto the public beach area. A detailed survey will be required to confirm the same.

16. The structures/ development listed at serial Nos. 4 to 8 in the table above constitute violations of CRZ Notification and are recommended for demolition.
17. Finally, we inspected the site "Satyam Thakral" represented by Mr. Arun Bhalla who claimed to have purchased the property. Construction work on the project is in progress. The respondent's representative stated that he had permissions from the Authority but did not have the file with him as he was unaware of the inspection. However, I subsequently obtained the relevant records from the office (GCZMA/N/Shack-Hut-Cott-Tent/20-21/07/305 dated 09.06.2021). The site is located on the northern-most side and admeasures about 5995 m² as per approved plan.
18. The site position was compared within the approved plan. My findings are tabulated below:

Serial No.	Structures under construction at time of inspection	Structures approved by the Authority
1.	Cottage blocks. 6 nos. (7.30m x 9.90m H= 5.50m) 9 nos. (6.10m x 10.50, H= 3m)	Cottage blocks: 15(30 rooms)
02.	Restaurant on south-western side 01	Restaurant/ Shack: 02
03	Swimming Pool on western side. 16m x 5.80m depth 1.40m.	No approval
04	Sloping RCC platform on eastern boundary alongside public road. Dimensions: 11.10 x 3m. Height 1.50 m. No setback maintained from the road.	No approval.
05	Structure on eastern side Dimensions 9.30 x 4.60 m Height approx. 6m.	No approval.
06.	RCC underground water tank on south-eastern side within setback from public road dimensions could be ascertained.	No approval.

19. The cottage and restaurant structures consist of light steel tube frames with wooden partitions. The plinths are of laterite masonry and RCC.
20. Findings: The project has approval of the Authority. However, several unauthorized developments are

noted, the same are listed at serial Nos 3 to 6 in the table above. These structures/ developments/ constitute violations of CRZ Notification and are recommended for demolition.”

15. The stand of Respondent No.1/GCZMA is as follow:

From the side of Respondent No.1/GCZMA reply affidavit dated 18.10.2022 has been filed where-in the same structures have been shown which are contained in the above cited Site Inspection Report dated 30.08.2022. Besides that, it is also recorded that the Respondent No.1/GCZMA is in *seisin* of the issues raised in the present application and is yet to arrive at a final conclusion in respect of the legality of the structures in question. The answering Respondent is taking the necessary actions available to it to prevent any violation of the statutory provisions and that the next date for hearing was fixed on 27.10.2022.

16. A Rejoinder affidavit dated 11.11.2022, by the Applicant against the reply affidavit of Respondent No.1/GCZMA dated 18.10.2022 has been filed. It is submitted that Respondent No.1/GCZMA has failed to observe that all the structures constructed / being constructed on Survey No. 211/2-A involve use of concrete(RCC/PCC) on the floor/ structure/ digging of soak pits/ digging and laying of pipes/ metal staircases grouted in cement etc. which is in blatant violation of the law. The Respondent No.1/GCZMA has not brought on record the CRZ permissions/approvals along with site plan, survey plan, plan, section, elevation etc. granted for construction activity on the survey number in question. The Respondent No.1/GCZMA has not said a single word about the turtle nesting site on Mandrem Beach. No response is given regarding the recommendation made in the 'Beach Carrying Capacity Report', no additional Cottages should be considered for Mandrem Beach which is a turtle nesting site. The said 'Beach Carrying Capacity Report' has been accepted by the GCZMA in its meeting held on 03.01.2017. Copy of the relevant extract of the meeting of GCZMA is annexed as Annexure – R1/1. As per 'Beach Carrying Capacity Report' (para 6.3.3 at internal Page No. 87 of Report) hotels were not to be

permitted to erect more than one cottage within their private area as shacks, cottages and tents are primarily meant for livelihood of the local inhabitants who are not in a position to construct hotels/restaurants. It shows that the Respondent No.1/GCZMA has overlooked these guidelines. All are within the No Development Zone (NDZ) i.e. within 0-200 metres of HTL as mentioned in Site Inspection Report.

17. The specification for cottage structure is given in tabular form along with its source as below:

Sr. No.	Cottage Structure/Detail /Specification	Source
1	<p><i>"Purely Temporary and Seasonal structures customarily put up between the months of September to May"</i></p> <ul style="list-style-type: none"> • <i>Such structures shall not be removed and dismantled during the month of June to August: Provided that the facilities available in these structures shall remain non-operational during the month of June to August.</i> 	<p><i>Clause 8 (V) 3 (iii) of the CRZ Notification, 2011</i></p> <p><i>Clause 8 (V) 3 (iii) of the CRZ Notification 2011.</i></p>
2.	<p><i>WOOD & other Temporary structural frameworks:</i></p> <p><i>Cottages are made up of wood and other temporary structural frameworks.</i></p>	<p><i>Para 1.3.10 of the Beach Carrying Capacity Report.</i></p>
3.	<p><i>Height of structure – 9m (Including the height of the boards displayed above the roof)</i></p>	<p><i>Chapter 5 (internal Page 74-2nd para from top) of the Beach Carrying Capacity Report.</i></p>
4.	<p><i>Distance between Cottages -3m & 2m if fire resistant material used.</i></p>	<p><i>Chapter 4 (internal page No. 49- 2nd para from top) of the Beach Carrying Capacity Report.</i></p>
5.	<p><i>Type of materials to be used:</i></p> <p><i>Cottages in private areas shall be erected using eco- friendly materials such as :</i></p> <ul style="list-style-type: none"> <i>a. Bamboos/wooden poles with thatched palm leaves/ thatched bamboo mat roofing as far as possible.</i> <i>b. For structural support wherever required GI- pipes / mild steel framed structures could be permitted.</i> <i>c. In case of paucity of wood modern materials such as synthetic, steel, nylon fabric etc. for the purpose of frame work due to unpredictable weather conditions can be used subject to 30% of total material required.</i> <i>d. Use of concrete is banned.</i> <i>e. Grouting, plastering, laying of plain Cement Concrete (PCC) / Reinforced</i> 	<p><i>Chapter 5 (internal page No. 74 - 1st para from top) of the Beach Carrying Capacity Report.</i></p>

	<i>Cement Concrete (RCC) on the floor/ Structure/ digging of soak pits/ digging and laying of pipes/ metal staircases grouted in cement etc. shall not be permitted.</i>	
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18. In view of the above position of Rules regarding specification of the structure for the cottages, what violations have been committed by the Private Respondents are given as below in the Tabular Form:

Table No.2 Respondent No.4/LUCKY RELATECH PVT. LTD.		
SR. NO.	VIOLATIONS DESCRIPTION	ALLEGED VIOLATOR
1.	<i>Use of Concrete. 7cm thick PCC at Plinth level (Para 10 of GCZMA inspection report)</i>	<i>Lucky Realtech Pvt. Ltd.</i>
2.	<i>Photographs dated July- August, 2022 showing each structure has laterite masonry PCC at plinth level are hereto marked and annexed as Annexure R1/2(colly)</i>	<i>Lucky Realtech Pvt. Ltd.</i>
<p>SUBMISSION:</p> <p><i>a. In light of the above the finding given in the Inspection Report that there are no violations committed by Lucky Realtech Pvt. Ltd. is vehemently contested by the Applicant.</i></p> <p><i>b. GCZMA be directed to bring on record all the documents mentioned in para 5.2 of the Beach Carrying Capacity Report (Internal page 76 of Report) of the Application/ inspection approval of Lucky Realtech Pvt. Ltd. like site plan, survey plan etc.</i></p>		

Table No.3 MAARGIT BEACH RESORT (Respondent No.5/Mr. PANKAJ CHOPRA & Respondent No.6/GOLDY CHOPRA)		
SR. NO.	VIOLATIONS DESCRIPTION	ALLEGED VIOLATOR
1.	<i>Each cottage block is supported on 20 nos. RCC columns 40 x 40 cm size. (Para 14 of GCZMA inspection Report)</i>	<i>Maargit Beach Resort.</i>
2.	<i>Photographs taken from http://www.maargitbeachresortgoa.com/ showing each cottage has RCC columns and a swimming pool in the property are hereto marked and annexed as Annexure</i>	<i>Maargit Beach Resort.</i>

	R1/3(colly)	
	<p>SUBMISSION:</p> <p>a. In the light of the above the finding given in the table in para 13 of the Inspection Report that 24 cottage blocks, 1 Restaurant and 2 reception blocks constructed using concrete by Maagrit Resort as being approved by the GCZMA is vehemently contested by the Applicant.</p> <p>b. GCZMA be directed to bring on record all the documents mentioned in para 5.2 of the Beach Carrying Capacity Report (internal page 76 of Report) of the application / inspection/ approval of Maargit Beach Resort (i.e. Mr. Pankaj Chopra & Mrs. Goldy Chopra) like site plan, survey plan, etc.</p>	

Table No.4 Respondent No.7/Satyam Thakral		
SR. NO.	VIOLATIONS DESCRIPTION	ALLEGED VIOLATOR
1.	The plinths are of laterite masonry and PCC (Para 19 of GCZMA inspection report)	Satyam Thakral
2.	Photographs dated 18.07.2022 showing plinths are of PCC (Laterite masonry) in the property are hereto marked and annexed as Annexure R1/4 (colly)	Satyam Thakral
	<p>SUBMISSION:</p> <p>a. In the light of the above the finding given in the table in para 18 &20 of the Inspection Report that 15 cottage blocks, 1 Restaurant constructed using concrete as being approved by the GCZMA is vehemently contested by the Applicant.</p> <p>b. GCZMA be directed to bring on record all the documents mentioned in para 5.2 of the Beach Carrying Capacity Report (internal page 76 of Report) of the application/ inspection/ approval of Satyam Thakral like site plan, survey plan etc.</p>	

19. The Respondent No.1/GCZMA conducted a hearing on 27.10.2022 wherein a decision was taken to drop the proceedings with respect to respondent No.4/M/s Lucky Realtech Pvt. Ltd as per the order dated 20.10.2022. It is further mentioned that the term of the GCZMA came to

an end on 31.10.2022 and till the filing of this Rejoinder affidavit, there was no Authority constituted.

20. **The stand of Respondent No.4/Lucky Realtech Pvt. Ltd. is as follows:**

From the side of Respondent No.4/Lucky Realtech Pvt. Ltd. reply affidavit dated 17.11.2022 has been filed. The Answering Respondent has undertaken activity only after securing all permissions from all competent authorities. The Respondent No.1/GCZMA did not find any violation in inspection report carried out 30.08.2022 where-in it is mentioned by it that the Answering Respondent has not exceeded the approvals granted to him. No deviations from approved plan and permissible specifications were noted. The Applicant has not challenged the NOC dated 09.06.2021 granted to the Respondent No.1/GCZMA. Therefore, this application is time barred by limitation. The answering Respondent has purchased only a part of the property bearing Survey No. 211/2-A of the Village of Mandrem, Goa on which the Respondent is undertaking activity without any cogent and clear evidence pleaded by the applicant that the property in question falls within the turtle nesting. Two adjoining properties i.e. Survey Nos. 211 of the Village of Mandrem, Goa and 212 of the Village of Ashvem, Goa are being used by the Government of Goa to undertake construction of infrastructure development for public convenience including toilets, urinals, shower/ changing room, 40 KLD Sewage Treatment Plant, parking lot etc, and therefore there can be no iota of doubt that the property in question is not in any turtle nesting site or turtle breeding area. The property in question is not a sandy portion but a normal piece of land having normal soil profile, while turtle nesting site of the Oliver Ridley turtles is always on the sandy portion. Turtles cannot climb the 4 meters sloppy profile. The Applicant has not challenged the provisions of the Beach Carrying Capacity Report, rather has relied upon the same. The Applicant fabricated the contents of the Beach Carrying Capacity Report while reproducing the same in the Application. The table on page 13 of the Application is in stark contradiction

to the table at Page No. 52 of the Beach Carrying Report, where-in the total beach area available for tourism has been frivolously reduced by the Applicant from 48,513.68 sq.m. to 3180 sq.m. The Applicant has very wrongfully relied upon a draft report titled as "Sea Turtle Nesting and Habitat Management Plan," 2020, which is neither final in nature nor has it been accepted by the Respondent No.1/GCZMA, as per procedure established by law. The Applicant has merely taken advantage of a glaring error in the draft report in the legend on Page No. 62 of the said draft report. As per the legend, the colour code of three colours i.e. Orange, Red and Yellow was to be followed, while on the map there are completely different colours. A turtle nesting site could not cover the whole of the CRZ area, i.e. upto 500 meters from the High Tide Line. The answering Respondent has purchased a part admeasuring 6,578 sq. m.of property bearing Survey No. 211/2-A of the Village of Mandrem, Pernem Goa vide Sale Deed dated 06.10.2020 duly registered in the office of the Sub Registrar, Pernem, Goa, while the total area of the said survey number is approximately 27,500 sq. m. which is owned by the other persons, with whom the answering Respondent has no connection or link of whatsoever nature. The Respondent No.4 decided to erect temporary structures on the said property, for which NOC was granted by the Respondent No.1/GCZMA on 09.06.2021 which is subject to the compliance of the Beach Carrying Capacity Report. The Village Panchayat of Mandrem has also issued NOC to the answering Respondent dated 30.06.2021 subject to 34 conditions which have been complied with by the answering Respondent. In fact, he actually erected lesser number of cottages than permitted under the said NOC and has maintained a height of 6 metres, while permissible height is that of 9 meters. The erection of the temporary shacks/ cottages/ huts on the said property by the answering Respondent is almost complete and only the internal work of polishing the wood etc is left. The answering Respondent has not used heavy steel or concrete cement plinth in the manner as alleged on the said property. It has merely coated the plinth with

7 cm of Plain Concrete Cement so as to ensure the stability of the wood, in order to protect and ensure the safety of the persons visiting the property. The answering Respondent has not used any RCC on the flooring or any PCC on the soil. The wood plinth is given a coating of PCC so as to ensure that the wood does not decay on account of the fungus and moisture. The said property does not fall within the CRZ- I area. The major portion of the said property, falls in the Settlement Zone of Mandrem. As per the Coastal Zone Management Plan, 1996 it falls within the CRZ III area, which aspect seems to have been deliberately suppressed by the Applicant. **The Respondent No.1/GCZMA has found certain illegalities in the remaining part of the survey number in question, not belonging to the applicant.** There is enough capacity for shacks and temporary seasonal structures on the Mandrem Beach.

21. The stand of Respondent No.5/Pankaj Chopra and Respondent No.6 Mrs. Goldy Chopra is as follows:

From the side of Respondent No.5/Pankaj Chopra and Respondent No.6/ Goldy Chopra reply affidavit dated 30.12.2022 has been filed. It is submitted that all the allegations made by the applicant have been denied and that the answering Respondent is running a resort by the name of M/s Margit Beach Resort in the property bearing Survey No. 211/2-A3 of Village Mandrem, Pernem- Goa, which comprises of only 26 temporary cottages which has been authorized by the Respondent No.1/Goa Coastal Zone Management Authority (GCZMA), which has issued NOC dated 09.06.2021 and these respondents obtained approval from Respondent No.1/GCZMA. The answering respondent has taken the same ground of the application being time barred as taken by other respondents and also said that an appeal under Section 16 would lie in the present matter, which is required to be filed within 30 days from the date of order. It is denied that there is any ongoing construction activity at the behest of Answering Respondent and that setting up of cottages as per no objection certificate issued by the GCZMA has been completed about more than 6 months prior and the resort

has been in operation for the last 6 months. The answering Respondent had purchased a distinct portion of property bearing Survey No. 211, sub division 2A of Village Mandrem admeasuring 3592 sq. m., which has subsequently been partitioned in survey records and now an independent Survey No. 211/2-A-3 has been allotted to the property of Answering Respondent. No construction has been made in violation of the CRZ (Coastal Regulation Zone) Notification 2011. Temporary cottages have been put by them in accordance with the approval granted by the Goa Coastal Zone Management Authority. The property in question belonging to the Answering Respondent is located within the limits of Village Panchayat of Mandrem, which is not Mandrem Beach, which is stated to be the turtle nesting site by the petitioner, but is in fact located on the Ashvem beach which is a distinct beach located within the jurisdiction of the same Panchayat. There is no turtle nesting on Ashvem Beach. There are several other resorts/ cottages located within 100 to 200 mts. of the Answering Respondent property. But the Applicant has targeted the answering Respondent with mala fide intention. The Applicant has relied on the 'Sea Turtle Nesting and Habitat Management Plan, which is a draft prepared by the Centre for Environmental Education and is not notified as a law under the Environment (Protection) Act. Only certain portions of the Mandrem Beach are designated as Turtle nesting or breeding area and the prohibition on development only pertains to the said designated area of the beach and not to the larger property which is not designated as Turtle nesting or breeding area. The property bearing Survey No. 211/2-A-3 is classified as settlement zone in terms of outline development plan for the Mandrem Village. As per the Beach Carrying Capacity Report, there is enough capacity for shacks and seasonal structures on the Mandrem Beach. The said survey number is not classified as 'No take zone', neither has the applicant placed any material to suggest that the property is so identified. The fact that the GCZMA has granted NOC to the Answering Respondent would mean that the decision of GCZMA would prevail over the beach carrying capacity

report. Moreover, the Applicant has not challenged the permission granted by the GCZMA. 24 cottages which have been constructed by the Answering Respondent are single storey cottages using wood and G. I. pipes as permitted. No such material has been used which would be harmful to the environment. Hence, the Application deserves to be rejected.

22. The Respondent No.1/GCZMA has filed additional affidavit dated 05.01.2023 where-in it is submitted that the complaint dated 14.07.2022 filed by the Applicant against the Respondent Nos. 4 to 7 is pending consideration before the answering Respondent. Order dated 18.11.2022 passed by this Tribunal, which is quoted in Para 4 of the additional affidavit, reads as under:

“The learned counsel for Respondent No.1-GCZMA orally stated that against Satyam Thakral, stop order has been issued but its copy has not been submitted before us. Therefore, it is directed that the same shall be placed on record before this Tribunal forthwith.”

With this affidavit several relevant documents have also been brought on record, details which are mentioned in clause 9 (i) to (vi).

23. Site Inspection Report in respect of inspection conducted on 03.01.2023, in pursuance of the order of this Tribunal dated 23.12.2022, has been filed by Respondent No.1/GCZMA, which is as follow:

“Observation at Loco

At the time of site inspection it was observed as under:

1. *The land in question is located opposite Ajoba Temple, Ashwem, Mandrem Village of Pernem Taluja surveyed property under Survey No. 211/2-A of Mandrem Village of Pernem Taluka.*
2. *As per present online computerized Form I & XIV records the name of Anand Giri Keni & 360 Degree media solution Private limited is recorded in the occupant’s column admeasuring about 24,008 sq.m.*
3. *The Site Inspection was conducted by Shri. Rajesh harmalkar, Field Surveyor attached to the office of Directorate of Settlement and Land Records, Panaji along with Shri. Devendra Gaonkar & and undersigned.*

4. The detailed mapping of structures was carried out using Electronic Total Station in Survey No. 211/2-A of Mandrem Village of Pernem Taluka

Sr. No.	Sy. No/sub.Div.	Name of the Structures	Type of structure.	Details of structure	Size of Structure & Height in metres	Remarks
1.	211/2-A	A	Ground Floor Structure	Metal fabricate structure	13.47 x 5.50 cm	Falls within 0 to 200 Mtr from HTL (CRZ-III)
2		B to E	G +1 Structure	having bitumen roofing with bison panel walls	9.11 x 9.14	
3.		F			4.16 x 8.85	
4.		G			9.36 x 8.85	
5.		H		erected on	8.95 x 9.59	
6.		I	Ground Floor	concrete Plinth	21.76 x 18.76	Falls within 200 to 500 Mtr from HTL.(CRZ-III)
7		J	Under Ground Tank	Under-ground tank constructed with Laterite stone masonry and covered with R.C.C. slab.	6.2 x 3.37	Partly falls within 0 to 200 Mtr. & partly
8.		K	G+1 Structure	Metal fabricate structure having bitumen roofing with bison panel walls erected on Concrete Plinth	9.52 x 9.04	falls in 200 to 500 from HTL (CRZ-III)
9		L	G +1 Structure	Metal fabricate structure	9.04 x 9.97	
10		M			4.20 x	

				having	9.02	
11.	211/2-A	N to P		bitumen roofing	9.04 x 9.65	Falls within 0 to 200 mtr. From HTL (CRZ- III)
12.		Q		with bison	9.04 x 9.33	
13.		R		panel walls Erected on Concrete Plinth	4.51 x 9.04	
14.		S	Concrete Plinth	Concrete Plinth construc ted with Laterite Stone Msonry	22.08 x 4.81	
15.		T	Ground Floor structure	Metal fabricate structure having bitumen roofing with bison panel walls Erected on Concrete Plinth.	17.37 x 8.26	
16.		U.W.	Concrete Footpath	Concrete Footpath construc ted on ground with Rubble packing		Falls within 0 to 200 Mtr. from HTL (CRZ- III)
17.		V	Swimming Pool	Swimmi ng Pool construc ted below the ground with laterite stone masonry		

1. A laterite stones compound wall is constructed on the North- Eastern Side of the Land in question abutting to Survey No. 211/2-A-1 and other is constructed on the North- western side of the land in question part in Survey No. 211/2-A(part)

2. *A shed net fencing over metal pipes fixed with metal gate is erected on the Southern side of Land in question part in Survey No. 211/2-A”*

24. The Applicant has filed Rejoinder affidavit dated 26.02.2023 wherein it is submitted that Respondent No.4/M/s Lucky Realtech Pvt. Ltd. has admitted to have used concrete in its construction in their reply affidavit dated 17.11.2022 at paragraph No.26. In the GCZMA inspection, plinths of laterite masonry with thin layer (7 cm Thick) of plain concrete cement was found. The Respondent No.1/GCZMA has approved only wooden/ natural / biodegradable material to be used and no cement/ concrete is to be used. Structures should be one meter above ground on stilts of wooden poles. These permissions/approvals were given by revised permission on 09.06.2021, but the Respondent No.4 has violated all these conditions and has carried out concrete flooring in all the structures(Cottage/huts etc.), constructed RCC compound wall, ground plus one floor structures, digging and laying pipes grouting, etc. 43 Cottages, 1 Restaurant, 1 Wellness Centre and 1 conference Hall were approved by the Respondent No.1/GCZMA. As per the additional affidavit dated 05.01.2023, in GCZMA Site Inspection report dated 30.08.2022, the para 9 in the table states that the approved structures for Respondent No.4 are 20 Cottage blocks, 1 Restaurant and 1 reception block. The Respondent No.4 has given cryptic reply that they have decided to construct less number of structures than approved but have not clarified the number of these structures. The rest of the contents of this affidavit are almost the same facts which have been stated by the Applicant in his earlier affidavit. Hence, they need not be reproduced here.

25. The stand of Respondent No.8/Rajendra Kumar Kamra S/o Mr. Leela Krishna Kamra is as follows:

From the side of **Respondent No.8/Rajendra Kumar Kamra S/o Mr. Leela Krishna Kamra**, reply affidavit dated 17.04.2022 has been filed

where-in it is submitted that the applicant should have preferred an appeal under Section 16 of the NGT Act, which is already barred by limitation. The Applicant has resorted to seek remedy under Section 14 of the said Act, which is time barred. Pursuant to the approval granted by the Respondent No.1/GCZMA on 06.07.2021, the hotel project of the Respondent No.8 was commenced/undertaken as on 08.09.2021. Initially, the answering Respondent was not made a party in the present proceeding, rather on 12.12.2022, the applicant got the answering respondent impleaded on account of allegation concerning illegality in the erection of structures/ cottages by the answering Respondent. The Applicant has chosen to selectively target only four hotel projects. The answering Respondent is a co-owner of a piece of landed property, totally admeasuring 3955 sq.m. situated at Village Panchayat of Mandrem, Pernem Taluka, which is a part of the larger property bearing Survey No. 211/2-A of Revenue Village Mandrem. The answering Respondent along with Mr. Akhil Bansal, Mr. Girish Kumar Arora and Mr. Kamal Takkar are the other co- owners of the said property. The other co-owners of the said property have nothing to do with the erection of the structures/ cottages and operation of the hotel. Therefore, NOC was applied by the answering Respondent. The said property situated partly within 0-200 mts. from the HTL and partly within 200-500 mts from the HTL of the CRZ-III Zone. The said property is classified partly as 'Orchard' and partly as 'Settlement'. An application was made before Respondent No.1/GCZMA on 14.06.2021 seeking permission for erection of 21 cottages and 1 restaurant/ reception which was approved in its meeting held on 06.07.2021 of GCZMA. Cottages and allied facilities which have been erected by using wooden particle-boards/ engineered wooden planks in conjunction with certain modern materials such as bison panels and G. I. Pipes, which was necessary, considering the inclement weather conditions prevailing in the area particularly during the monsoon season and also for the purpose of ensuring structural stability

of the cottages which are totally temporary in nature. The development has already been completed. The GCZMA conducted a site inspection of the said property on 03.01.2023. The structures identified in the Site Inspection Report with alphabets 'A' to 'V' are concerned, it is denied that any cement, concrete, RCC slab or masonry has been used in its erection. The cottages and allied facilities have been erected using wooden particle-boards/ engineered wood planks in conjunction with certain modern materials such as bison panels and G. I. pipes. With respect to the structures shown by alphabets 'U' and 'W', by no stretch of imagination, can it be called of permanent nature. There is no concrete footpath constructed, it is true that rubble stones have been compacted/laid on the ground and detachable interlocking pavers were initially placed on top of the rubble to facilitate movement of guests and staff. With respect to structure alphabet 'V', it is denied that there is any swimming pool constructed in the property or that there is any laterite stone masonry which has been used for that purpose. The answering Respondent uses the harvested water for drinking purpose besides gardening and other domestic needs. As regards the laterite stone compound wall, the same is a very old compound wall which has been in existence prior to coming into force of the CRZ Regulations in the year 1991. Further, it is stated that the said land is not designated Turtle Nesting Site of Mandrem Beach nor as a 'No-Take Zone'. The development in the said property is not prohibited in terms of the Beach Carrying Capacity Report. A demarcated part of the Mandrem Beach, that too, on the sandy shore, has been provisionally earmarked as a Turtle Nesting Site/ No Take Zone, which is very far away from the site of the property of answering Respondent as it is situated on the landward side of an existing 6 mt. Wide Ashvem-Mandrem main road and is part of the Village settlement area. Therefore, the application deserves to be dismissed with exemplary cost.

26. From the side of Respondent No.2/Goa Forest Department, counter reply affidavit dated 19.04.2023 has been filed where-in it is submitted that the only relief which has been claimed against the answering Respondent is as below:

“B Direct the Goa Forest Department to submit a report (including detailed map) demarcating the ‘No Take Zone’ of Mandrem Beach and providing the location of all the Survey Nos.(in particular Survey No. 211/2-A) of Village Mandrem, Pernem Taluk, North Goa District, Goa which are located in the ‘No Take Zone’ of Mandrem Beach as recommended by the draft “Sea Turtle Nesting and habitat Management Plan” (2020)”

27. Further, It is submitted that the Draft Turtle Nesting Plan has been prepared by the Centre for Environment Education (CEE Goa State Office) for the Respondent No.1/GCZMA *inter alia* for the securing the seascape, landscape and riverine areas/ routes for safety and conservation of sea turtle arriving at the nesting grounds or using the nearshore waters of the beaches for feeding/ foraging/ congregation. The plan is intended for the key institutions management (Department of Forest, Govt. of Goa) that is mandated and authorised for conservation management measures for sea turtles in Goa and has the scope for establishing and implementing Sea Turtle Nesting and Habitat Management Plan in Goa. The plan recommends general and beach-specific management measures to be implemented for protection and conservation of sea turtle nesting habitats in Goa, enabling sustainability practices and processes for development of beaches, and engaging various stakeholders to contribute such conservation measures. As far as Mandrem is concerned, a stretch of 2.5 Kms of the beach has sporadic nesting. The Goa Forest Department has adapted a strategy of shifting of the nest to Morjim for a better coordinated conservation effort. Yearly nesting also has been observed on a small stretch of beach adjoining private property, the private land owners assist Goa Forest Department in guarding such nests.

28. Chapter-6 of the aforesaid Draft Plan is titled "Turtle Nesting Observation Records in Mandrem" . The chapter has the basic record of turtle nesting as maintained by the Goa Forest Department in Mandrem/ Ashvem from 2011-2012 to 2019-20, details of which are mentioned in that para.

29. Chapter 10 of the draft Turtle Nesting Plan titled "Sea Turtle Nesting habitat Management Plan" provides that the aim of the plan is to protect, conserve the turtles and their habitat while enabling sustainable development in and around the turtle nesting beaches of Morjim, Mandrem, Agonda and Galgibag. It proposes that each of the beaches shall have clear demarcation of the extent and boundary of the geographical/spatial space where the management plan shall apply such as 'No Take Zone' etc. Clause 10.4A provides for onshore Beach Habitat Management (terrestrial). It refers to the CRZ 2011 recognizing the beach stretch of Mandrem as the turtle nesting site, the details which are given in the tabular form in that para.

30. Clause 5 provides for " Beach Space and Shack Management". The Respondent No.1/GCZMA has been assigned the task of evolving a management plan. The GCZMA in association with the Goa Forest Department, local stakeholders and other line departments is to identify beach spares and divide them into 'go' and 'not go' areas. Current practice at Morjim beach is that a 600 meter stretch near the river mouth in Tembvaddo area is exclusively earmarked as No-Take area(Turtle Conservation Reserve). Thus, earmarking/ demarcating an area as a No take Area is the responsibility of the Respondent No.1/GCZMA.

31. It is further mentioned that the answering Respondent *inter alia* undertakes the activities which are mentioned in para (a) to (k) of para 10 aimed at nurturing sea turtle nesting sites and protecting sea turtles across the State of Goa.

32. It is further mentioned that the measures are being adopted for management of turtle nesting sites recommended by the Government of

Goa vide letter dated 02.11.2016, the details which are mentioned in sub para a. to h. of para 11.

33. It is further mentioned that the beach of Mandrem and other beaches across Goa, have been designated as turtle nesting sites under the Coastal Zone Regulations, 2011. Thus, the statutory authority empowered to enforce the CRZ Notification is the Respondent No.1/GCZMA. Since the answering Respondent is also tasked with implementing the provisions of the Wildlife Act and the Forest Act, it routinely undertakes activities in coordination with the Respondent No.1/GCZMA.

34. From the side of Respondent No.1/GCZMA counter reply affidavit dated 20.04.2023 has been filed where-in it is submitted that the answering Respondent has issued the following permissions and approvals to Respondent Nos. 4 to 8 to construct the structures mentioned hereinbelow:

- “ 8.1. A permission/ approval dated 09.06.2021 was issued to Respondent No.4(M/s Lucky Realtech Pvt. Ltd.) for erecting temporary shacks, cottages, huts and reception having total area of 1,500 sq. m.*
 - 8.2. A permission/ approval dated 09.06.2021 was issued to Respondent No.5(Mr. Pankaj Chopra) and Respondent No.6 (Mrs. Goldy Chopra) for erecting temporary shacks, cottages and reception having total area of 800 sq.m.*
 - 8.3. A permission/ approval dated 09.06.2021 was issued to Respondent No.7(Mr. Satyam Thakral) for erecting temporary 2 shacks and 15 huts/ cottages consisting of 30 rooms.*
- The answering Respondent has annexed copies of the aforesaid permissions/ approvals dated 09.06.2021 along with the site plans to its Affidavit dated 05.01.2023 as Annexure R-1, Annexure R-2 and Annexure 3, respectively. The answering Respondent craves the leave of this Hon’ble Tribunal to refer to, and rely upon, the same during the course of oral submissions.*

- 8.4. *A permission/ approval dated 23.07.2021 was issued to Respondent No.18(Mr. Rajendra Kumar Kamra) for erecting temporary 21 cottages and 1 restaurant having total area of 800 sq.m. A true copy of the permission/ approval dated 23.07.2021 granted to Respondent No.8 along with the site plan is annexed and is marked as Annexure-A*
9. *The answering Respondent took immediate cognizance of the Applicant's complaint dated 14.07.2022, and conducted a site inspection of the structures existing on the subject property on 27.08.2022. Accordingly, a report of the site inspection came to be prepared on 30.08.2022. The answering Respondent has annexed a copy of the said site inspection report to its affidavit dated 18.10.2022 as Annexure R-1. The answering Respondent craves the leave of this Hon'ble Tribunal to refer to, and rely upon, the same during the course of oral submissions."*

35. On the basis of the above pleadings and arguments made before us by the learned counsel for the parties, following issues are framed for being decided by us in this Original Application.

- I. Is GCZMA taking requisite actions after violations are found in site inspection ?
- II. Is GCZMA required to map 'No Take Zone' on CZMP Maps. ?
- III. Is GCZMA required to prepare and upload 1:4000 scale CZMP on its website ?
- IV. Is GCZMA required to upload consents/ approvals (including conditions) granted by it for Shacks/Huts/Tents/Cottages on it's website?

Findings

36 . As to Issue Nos. I and II:

As per these issues, we have to decide as to whether GCZMA is taking requisite actions after violations are found in site inspection? and it required to map 'No Take Zone' on CZMP Maps? In this regard,

we have to submit that the learned counsel for the Respondent Nos. 8, 4 and the Applicant had argued consolidatedly on the entire case and not issue wise because issues were not framed by then. The issues have been framed by us for clarity in our directions. The Respondent No.8/Rajendra Kumar Kamra, S/O Ms. Leela Krishna Kamra has drawn our attention to Para 4 of our order dated 21.04.2023 and submitted that several photographs which have been relied upon by the Applicant and are annexed at 23 and 529 of the paper book, in order to show that the disputed structures are identical, need to be verified because according to the applicant, as per the photo at Page No. 529 of the paper book, the structure alleged to have to been raised by the Respondent No.8 is also the same which is found at Page No.23 of the paper book as well, even though the Respondent No.8 was not a party. Next he argued that the prayer before the Respondent No.8 is time barred because the minutes of the meeting of GCZMA by which permission was granted for construction to the answering Respondent is dated 06.07.2021 which was uploaded on 10.08.2021. It is evident from the screen shot which is annexed at Page No. 717 of the paper book. The present O.A. had been filed on 27.07.2022 against Respondent No.4 to 6 only. But later on on 23.12.2022, the answering Respondent was impleaded hence, O.A. against him was much beyond the period of limitation. Though he clarified that as regards the proceeding going on before the Respondent No.1/GCZMA, there is no objection with respect to limitation as the matter is still under consideration before the GCZMA.

From the side of Respondent No.4/M/s Lucky Realtech Pvt. Ltd. it has been brought to our notice that proceedings initiated against him need to be dropped because his name has already been deleted by this Tribunal by allowing I.A. No. 115/2023. Pursuant to dropping the charges against the Respondent No.4 by the Respondent No.1/GCZMA, an appeal has been preferred by the aggrieved party.

Now, we would like to mention as to what are the arguments made by the learned counsel for the Applicant. Our attention is drawn by learned counsel to Page No. 263 of the paper book which is Site Inspection Report of Expert Member of GCZMA on 27.08.2022 where-in it is submitted that the Respondent No. 5/Pankaj Chopra was found to have committed many violations and also Respondent No.7/Mr. Satyam Thakral was found to have committed various violations which are given in tabular form by mentioning 'no approval' and having shown these violations it is mainly argued that despite the violations having been found by the Expert Member of the GCZMA, no action has been taken till date. He has also drawn our attention to the Judgement of the Hon'ble Bombay High Court at Goa P.I.L. Writ Petition No. 2106 of 2021(F) **Francisco Drago Vs. State of Goa, Through its Chief Secretary and 9 Ors.** where-in attention is drawn to Para-7 which is quoted herein below:

"7. Meanwhile, throughout the tourist season, the person who put up such illegal constructions without regard for the environment or the legal provisions occupy and commercially exploit such constructions. For example, in this case, on account of the delay of the GCZMA in disposing of its own show- cause notices, Respondent No.10 continues to occupy and use the structures for commercial purposes. Therefore, the Centre must immediately reconstitute the GCZMA and make it fully functional, lest the unlawful activities within CRZ will continue with no Authority to prevent or check the same. The rule of law must not be rendered a casualty by such inaction. Moreover, the conclusion date of the GCZMA term was known in advance. Therefore, steps should be taken to have a new body in place. For all these reasons, Respondent No.11 must take immediate steps to have in place a GCZMA at the earliest."

It is stated by the learned counsel that the private respondents have violated the terms and conditions stipulated by the GCZMA and despite the violation having been brought to knowledge of GCZMA by its Expert Member, no interim direction was issued against the said

respondents in order to stop them from going with the commercial activity and a very long time is taken by the GCZMA in disposing the Show Cause Notices allowing the respondents to indulge in commercial activity illegally.

In rebuttal, the learned counsel for the GCZMA said that it is necessary to follow the procedure of issuing notice and giving opportunity of hearing to the respondents before passing interim order of stay. In this regard, the learned counsel for the GCZMA relied upon judgment of Hon'ble Supreme Court passed in Civil Appeal No. 3856/2022 **Singrauli Super Thermal Power Station Vs. Ashwani Kumar Dubey & ors.** dated 05.07.2023 where-in attention is drawn to Para- 18 which is quoted herein-below:

“18. We have perused the impugned order of the NGT and particularly paragraph ‘16’ which has been extracted above. It is apparent that the appellant(s) herein who were respondents before the NGT were not given an opportunity to file their objections to the recommendations made by the Committee constituted by the NGT which is apparent by the fact that the recommendations were uploaded on 15.01.2022 and the final order of the NGT was passed three days later on, i. e. 18.01.2022. Thus, this is a clear case of there being non-compliances with the principles of natural justice. On the said ground alone the impugned order is set aside, the matter is remanded to the NGT for re-consideration from the stage of the recommendations filed by the Expert Committee constituted by the NGT. The Appellant(s) herein are permitted to file their objections, if they are so advised. The NGT shall consider the objections, if any filed to the recommendations and thereafter dispose of the applications in accordance with law and after giving a reasonable opportunity to all parties.”

We are also of the view that it would be appropriate to issue notice to the violators before passing an adverse order, taking into consideration the principle of natural justice as has been mandated by the Hon'ble Supreme Court in Civil Appeal No. 3856/2022(Supra). Though, we expect that the GCZMA would try to dispose of the Show

Cause Notice at the earliest preferably within one month giving opportunity of hearing, without unduly granting adjournment on flimsy ground so as to put a check on misuse of the violations.

Further, the learned counsel for the Applicant has drawn our attention to Page No. 264 of the paper book, which is Para- 10 of the report of the Expert Member where-in it was clearly observed that the structures consist of light steel tube frames with cement particle board partitions. The plinths are of laterite masonry with thin layer. It was stipulated in the terms and conditions that the temporary structure should be made of wooden material as per the recommendation of Beach Carrying Capacity Report. No cement/concrete should be used for flooring and GCZMA shall retain the right to revoke this recommendation in case of breach and that order of demolition of structure, disconnection of Power Water supply etc may be passed in the case of breach, but despite these stipulations, GCZMA has not ensured these compliances as is evident from the report of the Expert Member of the GCZMA.

Further, it is argued by him that under Section 20 of the NGT Act 'Precautionary Principle' is laid down which places reverse burden on the violators/Project Proponent but that principle has also not been adhered to by the GCZMA. Therefore, a direction be issued to the GCZMA to stick to a timeline for deciding Show Cause Notice.

We find from the evidence, which has come on record that the GCZMA, on the basis of its own Site Inspection, has found various violations to have been done on the part of private Respondent Nos. 5 to 8 which have already been noted above, while dealing with the respective affidavits. But, no prompt action was taken at the end of the GCZMA in that regard. However, it is also very evident from the pleadings that the GCZMA is in the process of taking action against the violators at a considerably slow pace which needs to be accelerated. As regards Respondent No.4, the GCZMA has already

dropped the complaint and separate Appeal has been filed against the said decision. Therefore, we exclude his case from the present matter. As regards the Respondent Nos. 5 to 8, it has transpired that the process of hearing is going on before the GCZMA, which is likely to render its finding regarding the violation and appropriate action. We direct the GCZMA to conclude the said hearing and take decision in their matters expeditiously, preferably within a period one month. The issue No.I is decided accordingly.

Further, it is argued by him that relief 'B' pertaining to demarcation of 'No Take Zone' has not been met so far.

The attention is also drawn to draft 'Sea Turtle Nesting and Habitat Management Plan (2020) which is at Page Nos. 170 to 220 of the paper book, the relevant portion has been read out by him, pointing out that Goa has a coastline of about 120 km, of which around 65 km are Sandy beaches. At page No. 179 of the paper book it is recorded that out of 120 Km coastline, about 8 km in Goa have been identified as major nesting sites and are being protected by the Goa Forest Department which are Morjim in north Goa, and Galgibaga and Agonda in south Goa. At 10.2 of the said report dealing with extent of turtle nesting habitat management plan, it is proposed that each of the beaches shall have clear demarcation of the extent of boundary of the geographical/spatial space where the management plan shall apply such as 'No Take Zone', sustainable Tourism Zone and Fisheries Livelihoods Zone. At page No. 216 of the said Report dealing with Management approach recommended for Morjim and Mandrem nesting beaches, 'No Take Zone' is dealt with where-in it is recorded that this zone must be maintained as a sacrosanct space. As tourist will be permitted to enter this space, no extractive activities will be permitted over here. No shacks will be permitted, riding of bikes, parties, bright lighting etc. will be prohibited. The beach ecology including sand dunes will be

maintained and enriched by the plantations of native beach vegetation species.

On the above based documentary evidence, it is urged by the learned counsel for the Applicant that 'No Take Zone' is required to be marked by the GCZMA under CRZ Notification 2011 because draft 'Sea Turtle Nesting and Habitat Management Plan (2020) has been prepared under the Regulation of CRZ Notification 2011, hence, 'No Take Zone' should also be marked. But the same is being resisted by the learned counsel for GCZMA by saying that because of the finalization of the Coastal Zone Management Plan.(CZMP) having been done, there is no need of demarcation of 'No Take Zone'. But, in our opinion the concept of 'No Take Zone' is more comprehensive for the turtle conservation and therefore Turtle Nesting and Habitat Management Plan needs to be implemented, both in letter and spirit.

Further, we find that draft 'Sea Turtle Nesting and Habitat Management Plan was prepared in the year 2020 and till then CZMP as per CRZ Notification 2011 were not finalized/ approved.

The copy of the minutes of the 39th meeting of the National Coastal Zone Management Authority dated 01.09.2022 has been provided during the argument by the learned counsel for the Applicant. It is evident from it that the CZMP map on scale of 1:25000 and 1:4000 scale has already been prepared. Therefore, it would be appropriate that these CZMPs prepared by GCZMA may be used for finalisation of the draft 'Sea Turtle Nesting and Habitat Management Plan', to be prepared by the Centre for Environmental Education Goa within a period of one month. We are of the view that the effort which has been put in, in preparing these maps should be utilized to the full. Issue No.II is decided accordingly.

37. As to Issue No. III :

As per this issue, we have to decide as to whether GCZMA is required to prepare and upload 1:4000 scale CZMP on its website ? .

In this regard, with respect to GCZMA uploading the CZMP map in the scale of 1:4000 on its website, we have to consider following points:

1. As per Annexure-I of CRZ Notification 2011, Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans and Cadastral(village) maps in 1:3960 or the nearest scale, shall be used as the base maps.
2. The said Notification in Section 5 directs that the Coastal States and Union Territory will prepare draft CZMPs in 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in annexure- I of the notification, which involves public consultation; and the Coastal Zone Management Authority of a State or of a Union Territory shall submit the draft Coastal Zone Management Plan along with its recommendations to the Ministry of Environment, Forest and Climate Change, after incorporating the suggestions and objections received from the stakeholders which will be considered and approved by MoEF&CC.
3. We note that as per CRZ Notification Regulation 4.2- procedure for clearance of permissible activities requires that all projects attracting the said notification shall be considered *inter alia* on submission of CRZ map indicating HTL and LTL demarcated by the authorized agency in 1:4000 scale and project layout super imposed on the above map indicated at (e) above while recommending CRZ clearance.

4. The Notification does not state who will approve CZMPs prepared in the scale 1:4000 to be used by local agencies. In absence of clear directions from MoEF&CC, we leave it to the discretion of GCZMA whether to upload 1:4000 scale CZMP maps on the website. We decide this issue accordingly.

38. As Issue No. IV

As per this issue, we have to decide as to whether GCZMA is required to upload consents/approvals (including conditions) granted by it for Shacks/Huts/Tents/Cottages on its website ?. In this regard, our attention is drawn to the CRZ Notification 2011 the regulation 4.2 (vi) of, which says as follows:

“(vi) To maintain transparency in the working of the CZMAs it shall be responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the orders of the Hon’ble Court as also the approved CZMPs of the respective State Government or Union Territory.”

39. We are of the definite opinion that when there is clear cut direction that for GCZMA for maintaining transparency in its working, it must create dedicated website, whereon it should post agenda, minutes and other decisions, the GCZMA must place on its website all the consents/approvals granted with respect to Shacks/Huts/Tents/Cottages as prayed, within a period of one month from the date of uploading of this order with prospective effect. This issue is decided accordingly.

40. We have already covered four issues which were framed by us and our opinion is expressed thereon above. Now, we would like to take up the matter as to whether any order is required to be passed with respect to prayer at ‘A’ which says that a Site Inspection Report be ordered to be prepared by GCZMA for alleged ongoing construction in Survey No.211/2-A of Village Mandrem. We find that the GCZMA

has already conducted site inspection and has found various violations by the Private Respondent Nos. 5 to 8, which is a matter under their consideration. Although, with respect to Respondent No.4 they have not found any violations, hence the proceedings against him have been dropped, against which Appeal has been preferred by the aggrieved party. We are of the opinion that the GCZMA must conclude the hearing and decide all the violation cases i.e. against Respondent Nos. 5 to 8 within a period of one months. If any private respondent feels aggrieved by the said decision it may approach appropriate forum under relevant provisions of law.

41. With above direction, this Application stands disposed of. All pending I.As., if any, also stand disposed of. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 26, 2023.
Original Application No. 70/2022
Sachin J.



सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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नई दिल्ली, मंगलवार, दिसम्बर 27, 2022/पौष 6, 1944
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 27 दिसम्बर, 2022

का.आ. 6071(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे सारणी में उल्लिखित, निम्नलिखित व्यक्तियों से मिलकर बने गोवा तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का, राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए, गठन करती है, अर्थात् :-

सारणी

क्र. सं.	गुजरात तटीय जोन प्रबंध प्राधिकरण का नाम और संपर्क ब्यौरे	पदनाम
1.	सचिव (पर्यावरण और जलवायु परिवर्तन), पोर्वोरिम, गोवा सरकार	अध्यक्ष, पदेन
2.	प्रधान मुख्य वन संरक्षक, वन विभाग, गोवा वन भवन, अल्टिनो, पणजी, गोवा	सदस्य, पदेन
3.	निदेशक, पंचायत निदेशालय, माइल्स हाई कोरपोरेट हब, पाटो, पणजी, गोवा	सदस्य, पदेन
4.	निदेशक, पर्यटन विभाग, पहला तल, पर्यटन भवन, पाटो, पणजी, गोवा-403001	सदस्य, पदेन
5.	प्रधान मुख्य इंजीनियर, जल संसाधन विभाग, प्रधान कार्यालय, अल्टिनो, पणजी, गोवा	सदस्य, पदेन

6.	मुख्य इंजीनियर, जल संसाधन विभाग, सिंचाई भवन, पुलिस स्टेशन के नजदीक, पोर्वोरिम, गोवा	सदस्य, पदेन
7.	निदेशक, मत्स्य निदेशालय, दयानन्द बन्दोडकर मार्ग, पाटो कालोनी, पणजी, गोवा	सदस्य, पदेन
8.	श्री गणेश वेलीप, सेवानिवृत्त कार्यकारी इंजीनियर, लोक निर्माण विभाग, निवासी 4707, पदमानारायण इस्टेट, जिवोतम मठ के निकट, गोगल, मारगाव, गोवा	विशेषज्ञ सदस्य
9.	श्रीमती राधा बी. राव, संरचनात्मक सलाहकार और इंजीनियरिंग संस्थान के सदस्य, निवासी एफएस-2, पहला तल, आशुतोष भवन, कुरचोरेम, गोवा	विशेषज्ञ सदस्य
10.	डॉ. दिलीप बी अरोल्कर, आचार्य और प्रधानाचार्य, नयानप्रसारक मंडल कालेज और अनुसंधान केंद्र, 11, असगांव, बरदेज, गोवा, निवासी 11टी4, कामत क्लासिक 4, कारन्जेलेम, तिसवाडी, गोवा	विशेषज्ञ सदस्य
11.	श्री सुशांत एस. नायक, मुख्य वैज्ञानिक, वैज्ञानिक और औद्योगिक अनुसंधान परिषद्, राष्ट्रीय समुद्रविज्ञान संस्थान, दोना, पोला, गोवा	विशेषज्ञ सदस्य
12.	मै. वन्यजीव और पर्यावरण के बारे में अध्ययन और जागरूकता, मकान नं. 9/17/56, श्रीनिवास, एलआईसी कार्यालय के निकट, खडपबंध, पोन्डा, गोवा	सदस्य, गैर- शासकीय संगठन;
13.	निदेशक, पर्यावरण और जलवायु परिवर्तन विभाग, गोवा सरकार, चौथा तल, डेम्पो टावर्स, पाटो, पणजी, गोवा	सदस्य सचिव।

2. प्राधिकरण का मुख्यालय गोवा स्थित पणजी में होगा।

3. प्राधिकरण की बैठक के लिए गणपूर्ति, इसके सदस्यों की कुल संख्या के एक-तिहाई से होगी।

4. पदेन सदस्य से भिन्न सदस्य को, केंद्रीय सरकार द्वारा नियत मानदंडों के अनुसार भत्ते का भुगतान किया जाएगा।

5. सदस्य, हितों के किसी भी विरोध से बचने के लिए, किसी ऐसी परियोजना के, जिसके लिए उन्होंने परामर्श सेवा प्रदान की है, अंकन की प्रक्रिया में, प्राधिकरण की किसी बैठक में से स्वयं को अलग कर सकेगा (सकेंगे)।

6. प्राधिकरण, गोवा राज्य में तटीय पर्यावरण की क्वालिटी को संरक्षित करने और सुधारने तथा तटीय विनियम जोन क्षेत्रों में पर्यावरणीय प्रदूषण के निवारण, उपशमन और नियंत्रण के प्रयोजन के लिए निम्नलिखित उपाय करेगा, अर्थात् :--

- (i) प्राधिकरण, परियोजना प्रस्ताव के अनुमोदन के लिए आवेदन प्राप्ति के पश्चात्, यदि वह अनुमोदित तटीय जोन प्रबंध योजना के अनुसरण में हैं और भारत सरकार द्वारा, यथास्थिति, संख्यांक का.आ. 19(अ), तारीख 6 जनवरी, 2011 द्वारा जारी की गई तटीय विनियम जोन की अधिसूचना, 2011 या का.आ. 37(अ), तारीख 18 जनवरी, 2019 द्वारा जारी तटीय विनियम जोन अधिसूचना, 2019 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) की अपेक्षाओं के भीतर है तो उसका परीक्षण करेगा और संबद्ध प्राधिकरण ऐसी परियोजना के अनुमोदन के लिए, जैसा कि उक्त अधिसूचना में विनिर्दिष्ट है, ऐसे आवेदन की प्राप्ति की तारीख से साठ दिन के भीतर सिफारिश करेगा;
- (ii) प्राधिकरण, उक्त अधिसूचना में विनिर्दिष्ट किए गए के अनुसार तटीय विनियमन जोन में सभी विकासात्मक क्रियाकलापों को विनियमित करेगा;
- (iii) प्राधिकरण, उक्त अधिसूचना के उपबंधों का प्रवर्तन और मानीटरी के लिए उत्तरदायी होगा;
- (iv) प्राधिकरण को, उक्त अधिनियम की धारा 5 के अधीन निदेश जारी किया जाएगा;
- (v) प्राधिकरण, उसके समक्ष मामले के तथ्यों को सत्यापित करने के लिए, ऐसी कार्रवाई करेगा, जैसी उक्त अधिनियम की धारा 10 के अधीन अपेक्षित है;
- (vi) प्राधिकरण, उक्त अधिनियम की धारा 19 के अधीन परिवाद फाइल करने के लिए प्राधिकृत है;

- (vii) प्राधिकरण, तटीय विनियम जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के लिए गोवा राज्य सरकार से प्राप्त प्रस्तावों की परीक्षा करेगा और राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उस पर विनिर्दिष्ट सिफारिश देगा;
- (viii) प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अभिकथित अतिक्रमण के मामलों में जांच करेगा और उक्त अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अतिक्रमण या उल्लंघन को अंतर्वलित करने वाले मामलों का पुनर्विलोकन करेगा;
- (ix) प्राधिकरण, उक्त अधिसूचना के अतिक्रमण या उल्लंघन के मामलों में स्वप्रेरणा से या किसी व्यक्ति या निकाय या संगठन द्वारा किए गए परिवाद के आधार पर जांच या पुनर्विलोकन करेगा।
7. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के प्रयोजन के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अंतर्गत बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठकों में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण तथा उल्लंघन पर की गई कार्रवाई और न्यायालय मामले जिसके अंतर्गत न्यायालयों के आदेश हैं और राज्य सरकार की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।
8. प्राधिकरण, छह मास में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को भेजेगा।

[फा. सं. 12-6/2005-आईए-III(भाग)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 27th December, 2022

S.O. 6071(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Goa Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following members, specified in column (2) of the table below, for a period of three years, with effect from the date of publication of this Order in the Official Gazette, namely:-

TABLE

Serial number	Member	Status
(1)	(2)	(3)
1.	Secretary (Environment and Climate Change), Porvorim, Government of Goa	Chairman, exofficio;
2.	Principal Chief Conservator of Forest, Forest Department, Goa Van Bhawan, Altinho, Panaji, Goa	Member, exofficio;
3.	Director, Directorate of Panchayat, Myles High Corporate Hub, Patto, Panaji, Goa	Member, exofficio;
4.	Director, Department of Tourism, 1 st Floor, Paryatan Bhavan, Patto, Panaji, Goa, 403001	Member, exofficio;
5.	Principal Chief Engineer, Water Resources Department, Head Office, Altinho Panaji, Goa	Member, exofficio;
6.	Chief Engineer, Water Resources Department, Sinchai Bhavan, Near Police Station, Porvorim, Goa	Member, exofficio;

7.	Director, Directorate of Fisheries, Dayanand Bandodkar Marg, Patto Colony, Panaji, Goa	Member, exofficio;
8.	Shri Ganesh Velip, Retired Executive Engineer Public Works Department, Residence of- 4707, Padmanarayan Estate, Near Jivotam Muth, Gogal, Margao, Goa	Member, Expert;
9.	Smt. Radha B.Rao, Structural Consultant and Member of Institution of Engineer's, Residence of- FS-2, 1 st Floor, Ashutosh Building, Curchorem, Goa	Member, Expert
10.	Dr. Dilip B. Arolkar, Professor and Principal, Dnyanprassarak Mandal's College and research Centre, 11, Assagaon, Bardez, Goa, Residence of- 11T4, Kamat Classic IV, Caranzalem, Tiswadi, Goa	Member, Expert
11	Shri Sushant S.Naik, Principal Scientist, Council of Scientific and Industrial Research-National Institute of Oceanography, Dona Paula, Goa	Member, Expert
12.	M/s Study and Awareness of Wildlife and Environment, House Number 9/17/56, Shriniwas, Near LIC Office, Khadpabandh, Ponda, Goa	Member, Non-Government Organisation ;
13.	Director, Department of Environment and Climate Change, Government of Goa, 4 th Floor, Dempo Towers, Patto, Panaji, Goa	Member Secretary

2. The Authority shall have its headquarters at Panaji, Goa.
3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.
4. A Member, other than an *exofficio* Member, shall be paid allowances as per the terms and conditions decided by the Central Government in this behalf.
5. In order to avoid any conflict of interest, the Member shall recuse himself from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.
6. The Authority shall, for the purposes of protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Goa, take the following measures, namely: -
 - (i) Examine after receiving the application for approval of project proposal, in accordance with the approved Coastal Zone Management Plan and within the requirements of the Coastal Regulation Zone notification, 2011 issued by the Government of India *vide* number S.O.19(E), dated the 6th January, 2011 or Coastal Regulation Zone Notification, 2019 issued *vide* number G.S.R. 37(E), dated the 18th January, 2019 (hereinafter referred to as the said notification), as the case may be, and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;
 - (ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
 - (iii) responsible for enforcing and monitoring the provisions of the said notification;
 - (iv) issue directions under section 5 of the said Act;
 - (v) take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it;
 - (vi) file complaint under section 19 of the said Act;
 - (vii) examine the proposals received from the State Government of Goa for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;

- (viii) inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder, and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder; and
- (ix) inquire or review cases of violations or contraventions of the said notification *suo-moto*, or on the basis of a complaint made by any individual or body or organization;

7. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contravention of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the State Government.

8. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No. 12-6/2005-IA.III(Part)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.